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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 18 of 2025/EZ**

**(Earlier O.A. No. 1315 of 2024/PB)**

**Ramesh Prasad Singh.....Applicant**

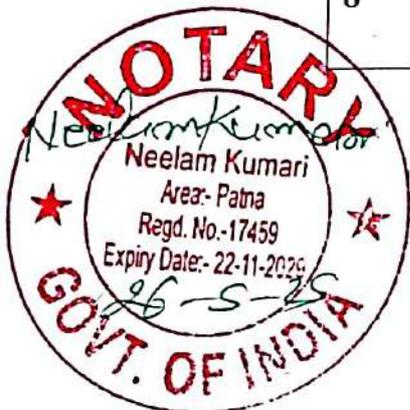
**Versus**

**The State of Bihar & others.....Respondents**

**Sub:-Counter Affidavit**

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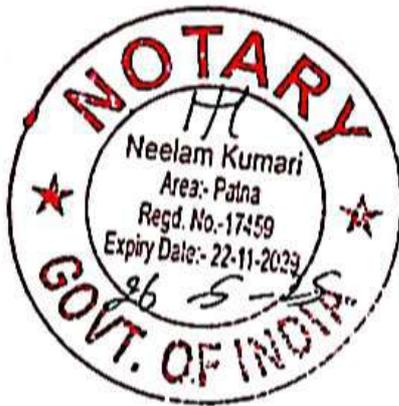
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Drafted by

*Indu Bhushan*  
 (INDU BHUSHAN)  
 Advocate  
 For Chapra Nagar Nigam  
 Lawyers' Association, Table No.1  
 Patna High Court  
 Enrolment No. 1049/1993  
 AOR No.02656  
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Filed Through  
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Place:- *Patna*  
 Dated: *26.5.2025*



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Ramesh Prasad Singh.....Applicant

Versus

The State of Bihar & others.....Respondents

COUNTR AFFIDAVIT ON BEHALF OF RESPONDENT NAGAR  
NIGAM CHAPRA

I, Sunil Kumar Pandey, aged about 59 years, Male, son of Sri Surendra Pandey, resident of Flat No.203, S.D. Apartment, Kavi Raman Path, Near Nageshwar Colony, Boring Road, P.S.- Srikrishnapuri, District-Patna, presently posted on the post of Municipal Commission, Nagar Nigam, Chapra, do hereby solemnly affirm and state as follows:-

1. That one Ramesh Prasad Singh applicant has sent a complain petition before the Hon'ble N.G.T., Principal Bench, New Delhi and brought the allegation against Chapra Nagar Nigam and stated that around six months back Chapra Nagar Nigam has started dumping of Municipal Solid Waste on a vacant land of erstwhile



Sl. No. 2607  
Date 26-5-25

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A-21-113  
26-5-25

Marhourha Sugar Mill Cane Firm which is situated only 15 meters away from Khadra River and 15 Meters from Abadi. Khadra River is perennial River used for bathing, irrigation and religious purposes. Dumping of Solid Waste near river is not only contaminating ground water and soil, but also contaminating river water and creating health hazardous to local resident. The sold dumping of Solid Waste is an utter violation of Solid Waste Management Rules, 2016 and with the application in support of allegation certain photographs were made available.

2. That it is stated that considering the complain petition of Ramesh Prasad Singh cognizance has been taken by this Hon`ble N.G.T., Principal Bench, New Delhi and thereafter Under Section 14and 15 of the National Green Tribunal Act, 2010 case has been registered which has been numbered as O.A.No.1315 of 2024(Ramesh Prasad Singh Versus The State of Bihar).
3. That on 27.11.2024 in O.A. No. 1315 of 2024 the Hon`ble Mr. Justice Sudhir Agrawal, Judicial Member, Hon`ble Dr. Afroz Ahmad, Expert Member have been pleased to pass the order-

(i) Complainant has said that around 6 months back Chapra

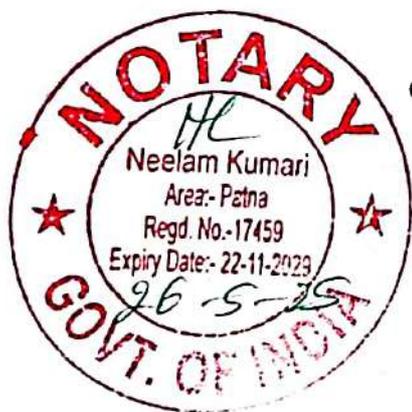
Nagar Nigam had started dumping of municipal solid waste on a



vacant land of erstwhile Maraurha Sugar Mill Cane Farm which is situated only 15 meters away from Khadra river and 15 meters from Abadi. Khadra river is a perennial river used for bathing, irrigation and religious purposes. Dumping of solid waste near river is not only contaminating ground water and soil but also contaminating river water and creating health hazards to local residents. The said dumping of solid waste is an utter violation of Solid Waste Management Rules, 201. Complaint is supported by certain photographs which prima-facie support allegations made in complaint.

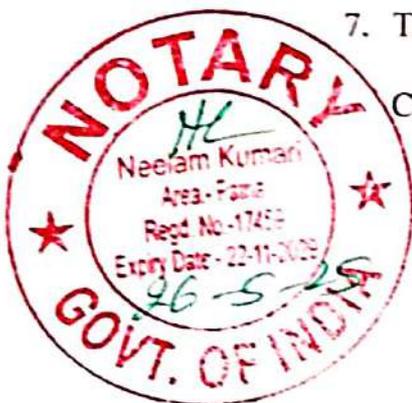
(ii). In view of the above discussion, we are prima-facie satisfied that a substantial question relating to environment has arisen out of implementation of enactments mentioned in Schedule 1 of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to obtain a factual report and for this purpose, constitute a Joint Committee comprising Bihar State Pollution Control Board, District Magistrate, Saran, and Central Pollution Control Board.

(iii) District Magistrate, Saran shall be the Nodal Authority for co-ordination and compliance of this order.



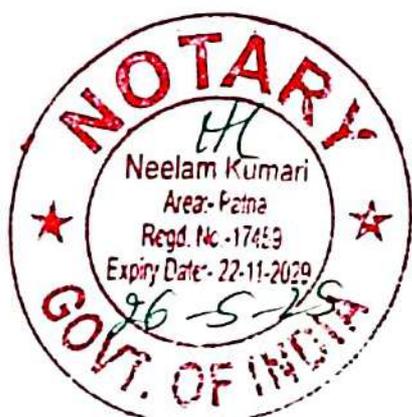
(uv) Above Committee shall visit the site, collect relevant information interact with stakeholders and submit a factual report within one month”.

4. That it is stated that in the light of order dated 27.11.2024 passed in O.A.No.1315 of 2024 a Joint Committee comprising representative from the District Magistrate, Saran, Bihar State Pollution Board and Central Pollution Board conducted the inspection of the alleged site on 27<sup>th</sup> December, 2024.
5. That on 27.12.2024 an inspection was made by (1) Sri Mueksh Kumar, Additional Collector, Saran, (2) Sri Ashok Kumar, A.S.O., Regional Office, Muzaffarpur, BSPCB. (3) Sri Nalini Mohan Singh, Scientist, BSPCB, Patna, and (4) Sri Debabarata Das, Scientist-B, CPCB, Kolkata.
6. That in course of inspection following stakeholders were present - Sh. Ramesh Prasad Singh, Complainant, Sh. Sanjeev Kumar & Other Villagers, Sh. Goutam Sah, Mukhia, Gram Panchayat-Katsa (Amnour), Dr. Shashank Kumar, Medical Officer, Arna PHC, Amnour and Sh. Indu Bhushan, Advocate, Nagar Nigam, Chapra
7. That it is stated that measurement was taken by the Inspection Committee and it was found that Dadra River (Khadra River) is



226.9 meters far away from the dump site, whereas, complainant claimed that river is just 15 meters far away from dump site.

8. That Hand pump of nearest domestic household was 303 meters far away from processing site of Legacy Waste, whereas, the complainant has made in complaint petition that Abadi is 15 meters far away from dump site and it is stated that at the Katsa there is no any dumping site, rather there is only processing plant.
9. That Religious Structure is 515.8 meters far away from processing plant, but in the complaint petition site has been mentioned as dumping site.
10. That sample of water was taken from the Hand Pump of nearest domestic household which was 303 meters far away from processing plant.
11. That it is stated that some of the villagers made false statement about Diarrhea patient without any evidence and the complainant including villagers, Mukhiya of Katsa Panchayat requested from the inspection team to remove the Solid Waste Site anyhow to some other place.
12. That it is stated that from the inspection and Measurement Report dated 27.12.2024, it is apparent that the complain of the

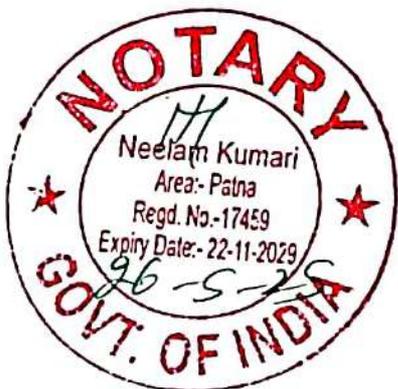


complainant/ applicant has become false, because Dabra River is 226.94 meters far away from the dump site as well as nearest Hand Pump of domestic household is 303 meters far away from processing plant wrongly mentioned dump site and religious structure is 505.8 meters far away from processing plant.

13. That it is stated that Landfill Site at Katsa has been chosen and constructed as per the guideline issued vide D.O. No.22-19/ 2017-IA-III dated 03.07.2017 by Government of India, Ministry of Environment, Forest and Climate Change.

A copy of Letter bearing D.O. No.22-19/2017- IA-III dated 03.07.2017 is enclosed herewith and marked as Annexure-R/1

14. That it is stated that the Chairman of Bihar State Pollution Control Board, Patna vide Reference No.153016 dated 21.08.2024 directed the Municipal Commissioner, Chapra Nagar Nigam to stop dumping of unprocessed and Mixed Solid Waste at the Landfill site and file compliance report within fifteen days from the receipt of this notice failing which environment compensation shall be levied on you for violating the aforesaid direction.



A copy of Reference No.153016 dated 21.08.2024 is enclosed herewith and marked as Annexure-R/2

15. That it is stated that vide Letter No.2636 dated 31.08.2024 reply of letter No.153016 dated 21.08.2024 was given to the Chairman, Bihar State Pollution Control Board, Patna and through the letter dated 31.08.2024 the Municipal Commissioner, Chapra Nagar Nigam stated which is as follows:-

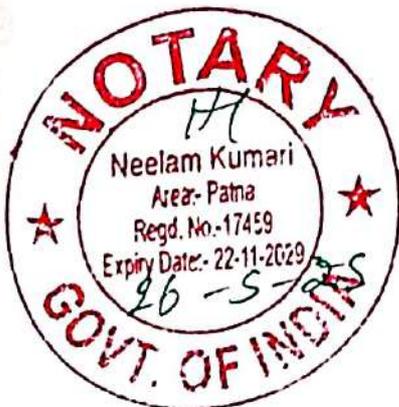
To  
The Chairman,  
Bihar State Pollution Control Board, Bihar, Patna  
Chapra/ Dated- 31.08.2024

Sub:- Regarding submission of compliance report in respect of Public complaint relating to the acquired plot at Katsa Village-Arna P.S.-Amnour.

Context: Your letter No.153016 dated 21.08.2024

Sir,

Regarding the direction through the relevant letter on the above subject, it is clarified that this land was transferred to Chapra Municipal Corporation from the district administration, Saran by selecting it in accordance with criteria given in the "Memorandum for Site Selection" under the provisions of Solid Waste Management Rules, 2016 in the year 2023 for proper processing and disposal of Solid and Liquid waste by Chapra Municipal Corporation (Annexure-Land transferred by district administration and approval given by Bihar State Pollution Board, Bihar, Patna. 2. in the light of departmental direction for the Municipal Corporation, the total area of the plot transferred against the



desired 10 acres of land is 05 acres, which has been properly fenced. As per the departmental letter No. 1815 dated 07.06.2024, there is a ban on fresh waste processing, hence the land will be reclaimed by processing the legacy waste (Annexure-2 departmental letter No.1815 dated 07.06.2024).

3. Before the transfer of said plot the entire collected solid waste of Chapra Municipal Corporation was collected in Bhagar located Shyamchak, which was decided to be disposed of by classifying it as Legacy Waste in the beginning of the year 2024 and accordingly an agency has been selected for disposal through tender (Annexure-3 departmental letter no.5341 dated 22.01.2023).

4. The entire quantity of legacy waste collected and gathered till the year 2024 is to be disposed of at the fast pace by the month of December, 2024. in the above context legacy waste is being disposed by installing Trommel at two places of Chapra Municipal Compaction, Shyamchak and Katsa (subjected plot).(Annexure-4- time line of the agency for both the places)

5. The Solid Waste being transferred to Katsa is the amount of legacy waste currently being shifted from Shyamchak. After disposal of legacy waste, the process of processing of the waste currently being collected daily is to be started in accordance with the provisions contained in the Solid Waste Management Rules, 2016, which is pending at the level of the Urban Development and Housing Department. This work is not to be done by the Municipal Corporation (Annexure-2- departmental letter no.1815 dated 7.6.2024).

6. It is clear from the above that Land plot at Katsa is currently being used to complete the process of processing and disposal of legacy waste at a fast pace.

7. The land at Katsa was mainly approved by the Bihar State Pollution Control Board vide letter no.2735 dated



16.11.2023 and Chapra Municipal Corporation was guided to get the said land approved by SEIAA.

In the light of this, a letter was written by Chapra Municipal Corporation to the Principal Secretary, Urban Development and Housing Department, letter no. 3723 dated 29.11.2023 to get SEIAA approval on the land of the said landfill site, which is still pending (Annexure-5-letter No. 3723 dated 29.11.2023).

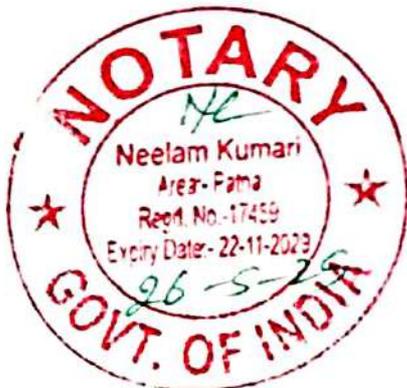
Dedicated for information with respect.

Yours sincerely,  
Sd/ Municipal Commissioner  
Chapra Nagar Nigam

A copy of Letter No.2636 dated  
31.08.2024 is enclosed herewith and  
marked as Annexure-R/3.

16. That it is stated that Chapra Nagar Nigam has not traveled beyond any law pertaining to environment, but the complainant/applicant at the behest of some local people made a false and fabricated complain.

17. That it is stated that Veteran Forum for Transparency in Public Life through Dr. Bishwanath Prasad Singh filed O.A. No. 159 of 2017 against Chapra Nagar Nigam before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in which grievance was collection and disposal of solid waste, at this vide Order dated 02.11.2017 matter has been heard and order has been passed that –



The tribunal dealt with the grievance of collection and disposal of solid waste. On behalf of Nagar Nigam it was stated that waste was being cleared. The tribunal directed the Nagar Nigam to take effective steps in the matter.

18. That it is stated that on 14.12.2020 in O.A. No. 606 of 2018 order has been passed by the Hon'ble N.G.T. Principal Bench, New Delhi and guideline has been issued for legacy and solid management. The order was passed for all the States.

A copy of order dated 14.12.2020 passed in O.A. No. 606 of 2018 is enclosed herewith and marked as Annexure-R/4.

19. That it is stated that applicant Veteran Forum for Transparency in Public Life was not satisfied with the action of Nagar Nigam Chapra for non compliance of order passed in O.A. No.159 of 2017, at this the applicant filed Execution Application No.29 of 2021 in O.A. No. 159 of 2017 before the Hon'ble N.G.T. Principal Bench, New Delhi which has been heard and on 18.10.2021 order has been passed, particularly para no. 5 of the judgment that – “we have heard the applicant in person, we are of the view that it will



be appropriate that in terms of section 25(2) of the Hon'ble N.G.T. Act the execution was transferred to jurisdictional civil court. Accordingly a copy of order of this tribunal dated 14.12.2020 in O.A. No. 606 of 2018 be forwarded to the District Judge, Saran for being entrusted to the jurisdictional civil court for further action in accordance with law.

E.A. No.29/2021 is disposed of.”

A copy of order dated 18.10.2021 passed in O.A. No. 606 of 2018 is enclosed herewith and marked as Annexure-R/5.

20. That on 04.05.2023 the Hon'ble N.G.T. Principal Bench, New Delhi passed the order in O.A. No.606 of 2018 in respect of State of Bihar to follow the guideline and order of the Hon'ble Supreme Court dated 02.09.2014 and 22.02.2017 and in O.A. No. 606 of 2018 in detail guideline has been issued giving the reference of procedure of N.G.T. Rules and to follow the direction of the Hon'ble N.G.T. New Delhi and it is stated that in para no.67 in the order dated 04.05.2023 the Hon'ble N.G.T. pleased to pass the order that “ in view of above, considering the statement about the



gap in sewage generation and treatment and also gap in solid waste management, we levy compensation of Rs.4000 crores on the State on polluter pays principle for its failure in scientifically managing the liquid and solid waste in violation of mandate of law, particularly judgment of the Hon'ble Supreme Court and this Tribunal. The amount may be kept in ring-fenced account within two months to be operated as per directions of the Chief Secretary only for waste management (Liquid and solid) in the state in the light of above observation. The amount be utilized for setting up solid waste processing facilities, remediation of legacy waste and setting up of STPs and FSSTPs so there remains no back. Better alternatives to utilize the waste for composting at appropriate locations be explored. The scale of expenditure for STPs may be review in the light of realistic expenses leveled in decentralized/traditional system of otherwise."

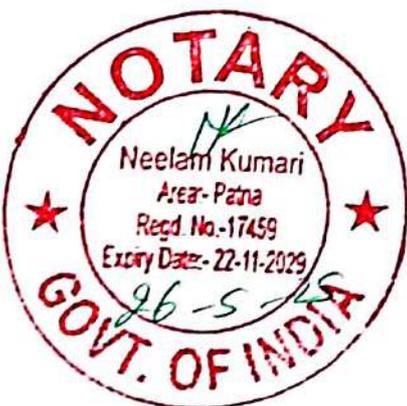
A copy of order dated 04.05.2023 passed in O.A. No. 606 of 2018 is enclosed herewith and marked as Annexure-R/6.



21. That for compliance of order dated 14.12.2020 passed in O.A. No. 606 of 2018 matter was taken seriously then vide Letter No. 2261 dated 14.11.2022 wrote a letter to the District Magistrate, Saran giving the reference of letter No.122 dated 02.02.2022 of Urban Development and Housing Department, Bihar, Patna to make available 10 acres land at one place or in two parts at two places.

A copy of Letter No. 2261 dated 14.11.2022 is enclosed herewith and marked as Annexure-R/7.

22. That it is stated that the Secretary of Divisional Commissioner, Saran Division, Chapra vide Memo No. 2700 dated 30.11.2023 wrote a letter to the Accountant General, Bihar(A&E) stating therein that land of Anchal Annour, Mouza-Arna, Thana No.269, Khata No.02, Khesra No.07, Area 05 acres has been transferred and approved to the Chapra Nagar Nigam for the purpose of Solid Waste Management free of cost and all the conditions will be applicable of Revenue and Land Reforms Department, Bihar, Patna.



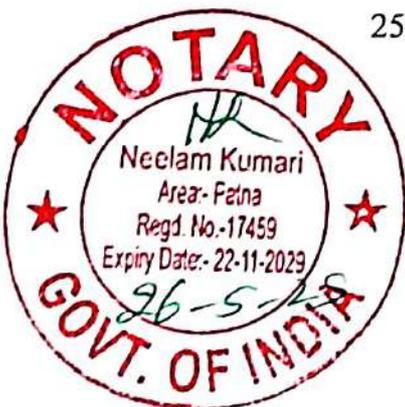
A copy of Memo No. 2700 dated 30.11.2023 is enclosed herewith and marked as Annexure-R/8.

23. That through e-tendering process Sri Raju Kumar Tiwari Takeniwas, Kachnar, Revilganj, Saran was selected contractor and thereafter the Municipal Commissioner, Nagar Nigam Chapra vide Memo No.767 dated 13.03.2024 wrote a letter to the Contractor Sri Raju Kumar Tiwari Takeniwas giving the guidelines to complete the construction of boundary wall and approach road in Chapra Nagar Nigam Landfill Site at Mauza-Arna, near Katsa Bazar, Amnour, Saran, Chapra.

A copy of Memo No.767 dated 13.03.2024 is enclosed herewith and marked as Annexure-R/9.

24. That it is stated that for compliance of order of the Hon'ble N.G.T. New Delhi passed in O.A. No.606 of 2018 dated 14.12.2020, processing plant under legacy management was installed at Katsa and it was bounded.

25. That at Katsa processing plant has been installed and not any garbage is being dumped, rather in the processing plant legacy

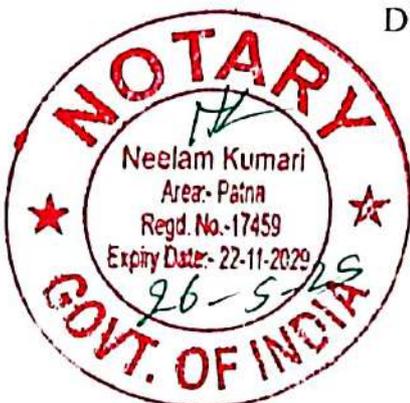


waste is brought and after processing refused Derived Fuel (RDF) is collected and it is sent to Dalmianagar Cement Plant for fuel and insert/Bio soil is utilized for filling of Low Laying Area in around Chapra and construction and demolition waste amount is very less i.e. used for filling Low Laying Area.

26. That it is stated that near the processing plant not any ditch has been made and not any drainage water is filled up, under such circumstances water level of the land cannot be polluted and legacy waste is not dumped at Katsa, under such circumstances it is wrong to say that legacy waste is being dumped.

27. That it is stated that Chapra Nagar Nigam has followed all the directions of the Hon'ble N.G.T. New Delhi passed in O.A.No.606 of 2018 dated 14.12.2020. In this way, allegation leveled in the complaint petition of the applicant is false and fabricated.

28. That it is stated that there is no any other vacant land of the government of Bihar, from where the processing plant may be installed. The appropriate land for processing plant of legacy waste has been made available by the Divisional Commissioner, Saran Division, Chapra.



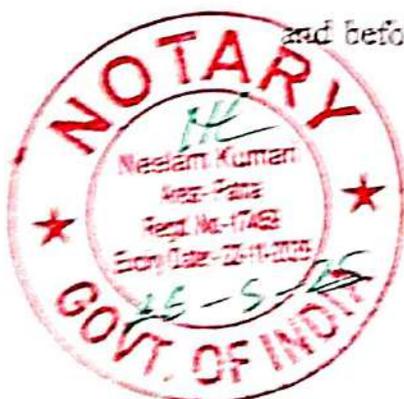
29. That it is stated that one side Veteran Forum Transparency in Public Life filed the case before the Hon'ble N.G.T., Principal Bench, New Delhi for legacy management, then in the light of order of the Hon'ble N.G.T. New Delhi processing plant for legacy management has been installed and work was started after following all the procedure, but other side the applicant wants to stop the processing plant, if the processing plant is banned then there will be heap of waste at Chapra Town.

30. That it is stated that intention of the applicant is political and he wants only how to remove processing plant of Katsa, besides it there is no any merit in the complaint petition of the applicant.

31. That it is stated that report has been submitted by the District Magistrate, Saran after due inspection and in view of the report allegation of the applicant has become false.

32. That it is stated that with the complaint petition the complainant has enclosed the photographs, in which it has been shown that there are so many garbage around the site of processing plant. In this connection, it is stated that the photographs were old photographs

and before making boundary wall at the processing site, garbage



was scattered and garbage was removed just after making the boundary wall.

It is, therefore, prayed that your Lordships may graciously be pleased to accept the counter affidavit and dismiss Original Application No. 18 of 2025/EZ (Earlier O.A. No. 1315 of 2024/PB) under the facts and circumstances set forth above after hearing the parties.

And for this the Respondent Chapra Nagar Nigam shall ever pray.



Shrii Kumar Gaudy  
नगर आयुक्त  
छपरा नगर निगम

VERIFICATION

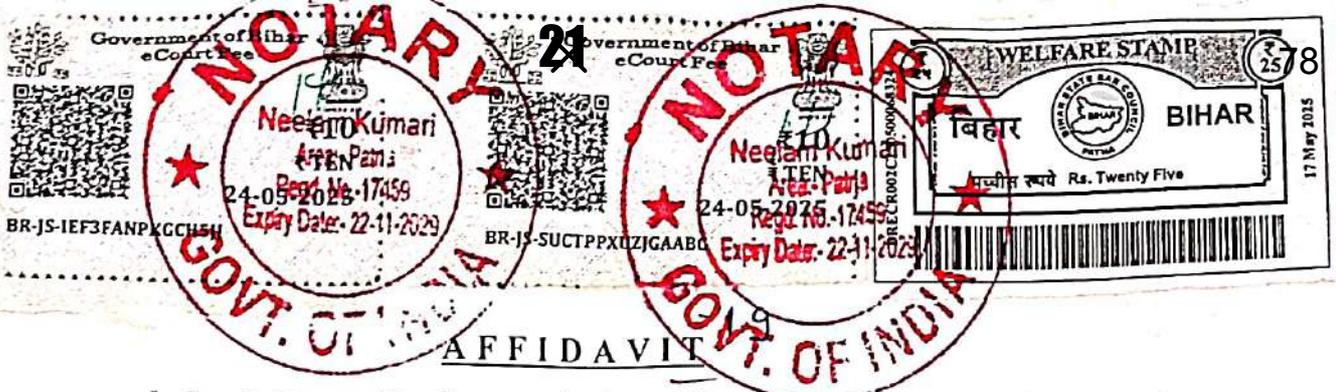
Verified by the deponent named on this the 26<sup>th</sup> day of May, 2025 and I do hereby verify that all the facts mentioned in the counter affidavit are true to my knowledge and no part thereof is false and nothing material has been concealed there from.

*Smit Kumar Pandey*

DEPONENT

नगर आयुक्त  
छपरा नगर निगम



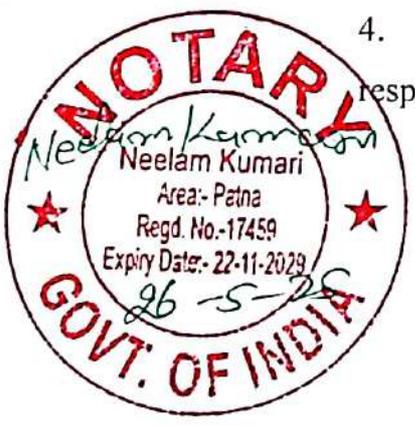


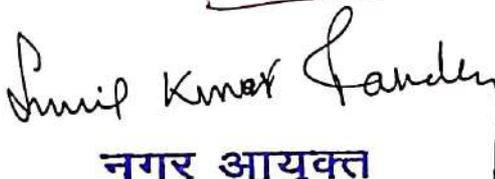
**AFFIDAVIT**

I, Sunil Kumar Pandey, aged about 59 years, Male, son of Sri Surendra Pandey, resident of Flat No.203, S.D. Apartment, Kavi Raman Path, Near Nageshwar Colony, Boring Road, P.S.- Srikrishnapuri, District-Patna, presently posted on the post of Municipal Commission, Nagar Nigam, Chapra, do hereby solemnly affirm and state as follows:-

1. That I am Respondent (Chapra Nagar Nigam) in this application and as such am well acquainted with the facts and circumstances of the case.
2. That the contents of this counter affidavit have been read by me which I have fully understood the same and they are true to my knowledge and belief.
3. That the statements made in paragraph nos. 01, 16, 25 ..... to 32 ..... are true to my knowledge and those made in paragraph no. 2 to 15, 17 to 24. are true to my information derived from records of this case and rests are by way of submissions in this Hon'ble Court.
4. That the annexures are photo/ typed copies of their respective originals.

SI. No. 2607  
 Date 26-5-25  
 DAB



  
**नगर आयुक्त**  
**छपरा नगर निगम**

Sh/smt. Sunil Kumar Pandey.  
 Who is identified by Sri. Indu Bhushan  
 Advocate solemnly affirmed and  
 declare before me  
Neelam Kumari  
 Neelam Kumari  
 Notary Public Advocate  
 Patna

I identify the deponent who has  
 Signed/TT in my Presence  
Indu Bhushan  
 ADVOCATE

26.05.2025

20

भारत सरकार  
Ministry of Information & Public Relations  
GOVERNMENT OF INDIA



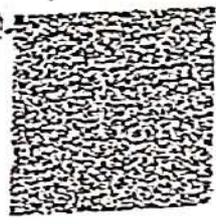
सुनील कुमार पाण्डेय  
Sunil Kumar Pandey  
पन्ना दिवि/DOR: 62/02/1966  
पुरुष MALE

आधार कार्ड का प्रयोग (, पंजीकरण या जमावट के लिए)।  
इसका प्रयोग केवल (ऑनलाइन प्रमाणिकता, या प्रमाणिकता के लिए) के साथ ही किया जाना चाहिए।  
Authentic as proof of identity-not of citizenship  
or date of birth. It should be used with verification feature  
authentication, or scanning of QR code / offline DMTL.

~~XXXXXX~~ 7316

मेरा आधार, मेरी पहचान

भारत सरकार  
Ministry of Information & Public Relations  
GOVERNMENT OF INDIA



सुनील कुमार पाण्डेय  
Sunil Kumar Pandey  
पन्ना दिवि/DOR: 62/02/1966  
पुरुष MALE

Address:  
SO Sunil Kumar Pandey, 202, S.D. Apartment, Kirti  
Park, Near P.A.T Colony, Nagpur  
Colony, Boring Road, Patwar, PO: Patwar G.P.O.,  
DIST: Patna,  
Bihar - 800001

~~XXXXXX~~ 7316  
VID: 9157 8124 8756 8163

1947 | info@uidai.gov.in | www.uidai.gov.in

Sunil Kumar Pandey

23  
Annexure-R/1अजय नारायण झा  
AJAY NARAYAN JHA, IAS

सचिव  
भारत सरकार  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
Secretary  
Government of India  
Ministry of Environment, Forest and Climate Change

(2)

D.O.No. 22-19/2017-IA-III

3<sup>rd</sup> July, 2017

Dear Shri. Mishra,

Please refer to the D.O. letter No. Q-15014/2/2017-CPHEEO dated 14.02.2017 requesting to revisit the process of prior environmental clearance for Solid Waste Management Treatment and Processing Facilities.

2. The matter has been examined by the Expert Group constituted in the Ministry in its meeting held on 14.06.2017. The Expert Group has submitted its recommendations. The recommendations of the Expert Group have been examined in the Ministry.

3. The Environment Impact Assessment Notification, 2006 in the Schedule at item 7(i) mentions Common Municipal Solid Waste Management Facility (CMSWMF) as Category B project for which State Environment Impact Assessment Authority (SEIAA) is empowered to appraise the project for grant of prior environmental clearance.

4. The municipal solid waste management involves various steps like door to door collection, segregation, composting, refuse derived fuel (RDF) making, waste to energy generation through waste to energy plants and disposal in scientific landfills. The above activities, except landfill site, if proposed as standalone activities are not covered under item 7(i) of EIA Notification, 2006, hence do not require prior environmental clearance. In case the activities of composting, RDF making and waste to energy plant (up to capacity of 15 MW) are proposed at an existing landfill site, they do not attract the provisions of the EIA Notification, 2006.

5. If the activities of incineration, RDF making and waste to energy plant are proposed along with the new site of solid waste disposal/ landfill, it is advisable to obtain an integrated prior environmental clearance for these projects.

contd...2/-



इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110 003 फोन : (011) 24695262, 24695265, फैक्स : (011) 24695270

INDIRA PARYAVARAN BHAWAN, JOR BAGH ROAD, NEW DELHI-110 003 Ph. : (011) 24695262, 2465265, Fax : (011) 24695270  
E-mail : secy-moef@nic.in, ajay.jha@nic.in, Website : moef.gov.in

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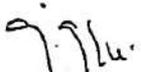
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6. It has been seen that locating a landfill site or municipal solid waste disposal site is a contentious issue and there is a tendency to locate them far from the habitation but near forest, rivers, ponds, wetlands and low lying areas etc. which are ecologically sensitive sites and require proper environmental management. Since, the forests, rivers, ponds, wetland and low lying areas are critical from environmental point of view, it may not be appropriate to exempt this activity of municipal solid waste disposal site or landfill site from the requirement of prior environmental clearance.

7. I believe this will expedite the achievement of the objectives of the Swachh Bharat Mission.

With regards,

Yours sincerely,

  
(A.N. Jha)

Shri Durga Shankar Mishra  
Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi-110011.

Annexure-R/2

1/153016/2024

LU/58/2024-LEGAL Sec-BSPCB

Page 1 of 3

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REGISTERED  
 BIHAR STATE POLLUTION CONTROL BOARD  
 Parivesh Bhawan  
 Phone-0612-2261250/2262265, Fax-0612-2261050  
 E-mail: msbspcb-bih@gov.in, Website <http://bspcb.bihar.gov.in>

Patna, dated:- 21.8.24

Ref. No.:- 153016

From

Dr. D.K. Shukla,  
 Chairman.

To

The Municipal Commissioner,  
 Chapra Municipal Corporation,  
 Chapra, Saran. 841301

**DIRECTION UNDER SECTION 31A OF THE AIR  
 (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981,  
 AND SECTION 33A OF THE WATER (PREVENTION AND  
 CONTROL OF POLLUTION) ACT, 1974.**

1. WHEREAS, the State Government has declared the entire State of Bihar as "Air-Pollution-Control-Area" under the provisions of section 19 of the Air (Protection and Control of Pollution) Act, 1981.
2. WHEREAS, you were required to obtain previous Environmental Clearance from State Environmental Impact Assessment Authority (SEIAA); 'Consent-to- Establish' (hereinafter referred to as CTE) and 'Consent-to- Operate' (hereinafter referred to as CTO) from Bihar State Pollution Control Board (hereinafter referred to as the 'Board') under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'Water Act') and under section 21 of the Air (Prevention and Control of

Pollution) Act, 1981 (hereinafter referred to as 'Air Act') before establishing and operating the landfill site at Villagè- Arna, P.S. Amnòr, District- Saran.

3. WHEREAS, the State Board evaluated the land site proposed by the Chapra Nagar Nigam as per the sitting criteria provided in the Solid Waste Management Rules, 2016, for developing a scientific landfill site. The state Board vide its letter dated 16.11.2023 directed you to obtain Environmental Clearance from the SEIAA for the said landfill, the competent authority for granting Environmental Clearance.
4. WHEREAS, a public complaint was made to the State Board wherein it has been alleged that unprocessed and mixed solid waste is being dumped at the landfill site without treating and processing the solid waste.
5. WHEREAS, the State Board vide its letter dated 01.08.2024 forwarded the said compliant to the District Magistrate, Saran, with copy marked to you, for taking suitable action in the matter.
6. WHEREAS, it is worth mentioning that in landfill site, only inert and reject waste shall be dumped and it should not be used as dumping site for dumping the unprocessed solid waste.
7. WHEREAS, operation of landfill site without a prior Environmental Clearance from SEIAA and without obtaining a valid CTE and CTO from the State Board is in violation of the mandatory provisions of the Water Act and Air Act and dumping of unprocessed and mixed solid waste is in violation of the prescribed rules of the Solid Waste Management Rules, 2024.

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Page 3 of 3

I, therefore, in exercise of power conferred by Section 31A of the Air (Prevention and Control of Pollution) Act, 1981, & Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, direct you to:

(i) Stop dumping of unprocessed and mixed solid waste at the landfill site;

(ii) File a compliance report within 15 days from the receipt of this notice, failing which Environmental Compensation shall be levied on you for violating the aforesaid direction.

- Signed by

Devendra Kumar Shukla

Date: 20-08-2024 15:36:59

(D.K. Shukla)  
Chairman

Copy to:

(i) The Principal Secretary, Urban Development and Housing Department, Government of Bihar, Patna, for information and necessary action.

(ii) The District Magistrate, Saran, to ensure that the direction is complied immediately.



पत्रांक 2636 छ०न०नि०

सेवा में,

अध्यक्ष

बिहार राज्य प्रदूषण नियंत्रण पर्यद  
बिहार पटना।

छपरा / दिनांक 31.08.2024

विषय :- छपरा नगर निगम के लिए ठोस एवं तरल अपशिष्ट प्रबंधन केंद्र हेतु कटसा, ग्राम-अरना, थाना- अमनौर क्षेत्रान्तर्गत अधिग्रहित भूखंड से संबंधित प्राप्त जन शिकायत के सन्दर्भ में अनुपालन प्रतिवेदन समर्पित किये जाने के संबंध में।

प्रसंग :- भवदीय पत्रांक 153016 दिनांक 21.08.2024

महाशय,

उपरोक्त विषयक प्रासंगिक पत्र के माध्यम से प्राप्त निदेश के संबंध में स्पष्ट करना है कि छपरा नगर निगम के द्वारा ठोस एवं तरल अपशिष्टों के समुचित प्रसंस्करण एवं निष्पादन हेतु वर्ष 2023 में ठोस अपशिष्ट प्रबंधन नियम 2016 के प्रावधानों में अंतर्निहित “स्थल चयन के लिए मानदंडों” में दिए गए मानदंडों के अनुरूप चयनित करते हुए जिला प्रशासन, सारण से यह जमीन छपरा नगर निगम को हस्तांतरित कराया गया। (अनुलग्नक 1- जिला प्रशासन के द्वारा हस्तांतरित जमीन एवं बिहार राज्य प्रदूषण नियंत्रण पर्यद के द्वारा दिया गया स्वीकृति)।

2. नगर निगम के लिए विभागीय निदेश के आलोक में वांछित 10 एकड़ भूमि के विरुद्ध हस्तांतरित किये गये भूखंड का कुल रकबा 05 एकड़ है, जिसकी सम्यक घेराबंदी की गयी है। विभागीय पत्रांक 1815 दिनांक 07.06.2024 के अनुसार fresh waste processing पर रोक है, इसलिए लिगेसी वेस्ट का process कर भूमि को reclaim कर लिया जाएगा। (अनुलग्नक 2 - विभागीय पत्रांक- 1815 दिनांक 07.06.2024)।

3. उक्त भूखंड के हस्तांतरण के पूर्व नगर निगम छपरा के संपूर्ण संगृहीकृत ठोस अपशिष्ट को श्यामचक स्थित भंगार में एकत्रित किया जाता था, जिसे वर्ष 2024 के प्रारंभ में लिगेसी वेस्ट में वर्गीकृत करते हुए उनके निष्पादन किये जाने का निर्णय लिया गया तथा तदनु रूप निविदा के माध्यम से निष्पादन हेतु एजेंसी का चयन किया गया है। (अनुलग्नक 3 - विभागीय पत्रांक 5341 दिनांक 22.01.2023)

4. वर्ष 2024 तक संग्रहित एवं एकत्रित लिगेसी वेस्ट की समग्र मात्रा को तीव्र गति से माह दिसम्बर, 2024 तक निष्पादित किया जाना है। उक्तलोक में छपरा नगर निगम के 02 स्थानों - श्यामचक एवं कटसा (विषयांकित भूखंड) पर Trommel का अधिष्ठापन करवाते हुए लिगेसी वेस्ट को निष्पादित करवाया जा रहा है। (अनुलग्नक 4 एजेंसी का Timeline दोनों जगह का)।

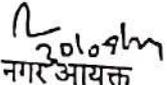
*Sumit Kumar*

5. कटसा में स्थानांतरित किया जा रहा ठोस अपशिष्ट वर्तमान में श्यामचक से शिफ्ट की जा रही लिंगेसी वेस्ट की मात्रा है। लिंगेसी वेस्ट के निस्तारण उपरांत ठोस अपशिष्ट प्रबंधन नियम, 2016 में निहित प्रावधानों के अनुरूप वर्तमान में दैनिक रूप से संग्रहित हो रहे अपशिष्टों के प्रसंस्करण की कार्यवाही प्रारंभ की जानी है, जो कि नगर विकास एवं आवास विभाग विभाग के स्तर से ही लंबित है। यह काम नगर निगम द्वारा नहीं करना है। (अनुलग्नक 2 - विभागीय पत्रांक-1815 दिनांक -07.06.2024)
6. उक्तालोक में स्पष्ट है कि कटसा स्थित भूखंड का उपयोग वर्तमान में तीव्र गति से लिंगेसी वेस्ट के प्रसंस्करण एवं निस्तारण की प्रक्रिया को पूर्ण करवाने के संदर्भ में हो रही है।
7. बिहार राज्य प्रदूषण नियंत्रण पर्वद के द्वारा पत्रांक-2735 दिनांक-16.11.2023 से कटसा की जमीन का मुख्यतः स्वीकृति दे दिया गया था और छपरा नगर निगम को उक्त जमीन का SEIAA से Approval करवाने का मार्गदर्शन दिया।

इसके आलोक में छपरा नगर निगम द्वारा प्रधान सचिव नगर विकास आवास विभाग को उक्त Landfill Site की जमीन पर SEIAA Approval दिलवाने पत्रांक-3723 दिनांक-29.11.2023 से पत्र लिखी गई थी, जो कि अभी तक लंबित है। (अनुलग्नक 5- पत्रांक -3723 दिनांक-29.11.2023)।

सादर सूचनार्थ समर्पित।

विश्वासभाजन

  
नगर आयुक्त  
छपरा नगर निगम

Translated Copy

T.C

Annexure R13

सुमित कुमार, आ०प्र०से०  
 नगर आयुक्त, छपरा नगर निगम  
 E-mailID:ulbchapranagarnigam@gmail.com

छपरा नगर निगम

Sumit Kumar

Municipal Commissioner, Chapra

पत्रांक-2636 छ०न०नि०

To

The Chairman,

Bihar State Pollution Control Board, Bihar, Patna

Chapra/ Dated- 31.08.2024

Sub:- Regarding submission of compliance report in respect of Public complaint relating to the acquired plot at Katsa Village-Arna P.S.-Amnour.

Context: Your letter No.153016 dated 21.08.2024

Sir,

Regarding the direction through the relevant letter on the above subject, it is clarified that this land was transferred to Chapra Municipal Corporation from the district administration, Saran by selecting it in accordance with criteria given in the "Memorandum for Site Selection" under the provisions of Solid Waste Management Rules, 2016 in the year 2023 for proper processing and disposal of Solid and Liquid waste by Chapra Municipal Corporation (Annexure-Land transferred by district administration and approval given by Bihar State Pollution Board, Bihar, Patna.

2. in the light of departmental direction for the Municipal Corporation, the total area of the plot transferred against the desired 10 acres of land is 05 acres, which has been properly fenced. As per the departmental letter No. 1815 dated 07.06.2024, there is a ban on fresh waste processing, hence the land will be reclaimed by processing the legacy waste(Annexure-2 departmental letter No.1815 dated 07.06.2024).

3. Before the transfer of said plot the entire collected solid waste of Chapra Municipal Corporation was collected in Bhagar located Shyamchak, which was decided to be disposed of by classifying it as Legacy Waste in the beginning of the year 2024 and accordingly an

✕

agency has been selected for disposal through tender (Annexure-3 departmental letter no.5341 dated 22.01.2023).

4. The entire quantity of legacy waste collected and gathered till the year 2024 is to be disposed of at the fast pace by the month of December, 2024. in the above context legacy waste is being disposed by installing Trommel at two places of Chapra Municipal Compaction, Shyamchak and Katsa ( subjected plot).(Annexure-4- time line of the agency for both the places)

5. The Solid Waste being transferred to Katsa is the amount of legacy waste currently being shifted from Shyamchak. After disposal of legacy waste, the process of processing of the waste currently being collected daily is to be started in accordance with the provisions contained in the Solid Waste Management Rules, 2016, which is pending at the level of the Urban Development and Housing Department. This work is not to be done by the Municipal Corporation (Annexure-2- departmental letter no.1815 dated 7.6.2024).

6. It is clear from the above that Land plot at Katsa is currently being used to complete the process of processing and disposal of legacy waste at a fast pace.

7. The land at Katsa was mainly approved by the Bihar State Pollution Control Board vide letter no.2735 dated 16.11.2023 and Chapra Municipal Corporation was guided to get the said land approved by SEIAA.

In the light of this, a letter was written by Chapra Municipal Corporation to the Principal Secretary, Urban Development and Housing Department, letter no. 3723 dated 29.11.2023 to get SEIAA approval on the land of the said landfill site, which is still pending(Anenxure-5-letter No. 3723 dated 29.11.2023).

Dedicated for information with respect.

Yours sincerely,  
Sd/ Municipal Commissioner  
Chapra Nagar Nigam

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

Compliance of Municipal Solid Waste Management Rules, 2016 and  
other environmental issues.

Date of hearing: 14.12.2020

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Respondent: Mr. Raj Kumar, Advocate for CPCB

**ORDER**

1. The Tribunal has been considering the issue of non-compliance of Solid Waste Management Rules, 2016 and other important environmental issues for protection of public health and the environment in this matter. The issues of solid as well as liquid waste management are being monitored as per orders of the Hon'ble Supreme Court vide order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*, (with regard to solid waste management) and order reported in (2017) 5 SCC 326, *Paryavaran Suraksha vs. Union of India* relating to liquid waste management. Other related issues include pollution of 351 river stretches, 122 non attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc.

2. After considering earlier orders and proceedings before this Tribunal, and in view of chronic non-compliances for a long period, on 16.01.2019, the Tribunal held that it will be necessary to require the personal presence of Chief Secretaries of all States and UTs in view of

continuing non-compliance of the solid and liquid waste management rules adversely affecting the environment and public health. Needless to say that such large scale non compliance of environmental law is resulting in deaths and diseases and irreversible damage to the environment without punishment and accountability for such non-compliance. Violation of the Rules as well as orders of this Tribunal being by itself criminal offence under the law of land, non compliance is to be viewed sternly to enforce rule of law. No State authority can be on the wrong side of law and still continue to hold public office.

3. Accordingly, the Chief Secretaries of all the States/UTs appeared on the scheduled dates till 18.07.2019 and the Tribunal, after reviewing the status of noncompliance on most of the issues, directed further effective steps to be taken for compliance of the Rules and the environmental norms. The directions include setting up of environmental cells directly under the Chief Secretaries, regular periodical monitoring by the Chief Secretaries at the State level and by the District Magistrates at the District level and making atleast some cities, towns and villages compliant in the first instance and thereafter making the entire State compliant. Direction is to take action for non-compliance by recovery of compensation or otherwise. The Tribunal also directed filing of quarterly reports by the Chief Secretaries. Based on such reports, CPCB was to file consolidated status reports. The Chief Secretaries were to appear after six months with updated status of compliance.

4. The matter was reviewed on 12.09.2019 in the light of reports of the CPCB dated 09.09.2019 **showing wide gaps in compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters and**

**non-attainment cities.** A fresh schedule for appearance of the Chief Secretaries was issued. Accordingly, the Chief Secretaries of 18 States/UTs<sup>1</sup> appeared and filed updated status reports and since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is of 28.2.2020. Other orders are on same pattern. The direction part of the said order is reproduced below:

*“41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:*

- a.** *In view of the fact that most of the statutory timelines have expired and directions of the Hon’ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, **interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this***

1

States/UTs	Appeared on	Next date
UP, Punjab & Chandigarh	10.01.2020	24.08.2020
West Bengal	17.01.2020	04.09.2020
Maharashtra	24.01.2020	11.09.2020
Rajasthan and Andaman & Nicobar	31.01.2020	18.09.2020
Telangana	14.02.2020	25.09.2020
Karnataka	20.02.2020	01.10.2020
J&K and Sikkim	24.02.2020	07.10.2020
Madhya Pradesh	25.02.2020	14.10.2020
Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura and Meghalaya	28.02.2020	03.11.2020

**Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.**

- b. **Legacy waste remediation was to ‘commence’ from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28<sup>2</sup> even though statutory timeline for ‘completing’ the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.**
- c. *Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-*

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<sup>2</sup> The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.

- d. *The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:*
  - i. ***Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.***
  - ii. ***Commencement of setting up of STPs – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.***
  - iii. ***Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.***
- e. *Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.*
- f. *An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.*
- g. *Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB.*

5. The matter was last considered on 02.07.2020 as follows:

“5. In view of the lockdown, further appearance of the Chief Secretaries could not take place and we accepted the prayer for deferring the presence of the Chief Secretaries. This applies to the present case also in respect of the letter of the Chief Secretary Kerala. The appearance of the Chief Secretaries of States/UTs who have not appeared in second round so far is now rescheduled as follows:-

<b>S. NO.</b>	<b>STATES/UTs</b>	<b>REVISED DATES</b>
1.	Bihar	4.1.2021
2.	Odisha	6.1.2021
3.	Jharkhand	8.1.2021
4.	Assam	11.1.2021
5.	Delhi	14.1.2021
6.	Haryana	18.1.2021
7.	Ladakh	20.1.2021
8.	Gujarat	22.1.2021
9.	Goa	25.1.2021
10.	Daman and Diu	27.1.2021
11.	Dadar and Nagar Haveli	29.1.2021
12.	Himachal Pradesh	1.2.2021
13.	Uttarakhand	3.2.2021
14.	Chhattisgarh	5.2.2021
15.	Kerala	8.2.2021
16.	Tamil Nadu	10.2.2021
17.	Lakshadweep	12.2.2021
18.	Puducherry	15.2.2021
19.	Andhra Pradesh	17.2.2021

**TIME: 2:00PM**

The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.

6. Appearance of the Chief Secretaries in third round is rescheduled as follows:

<b>S. NO.</b>	<b>STATES/UTs</b>	<b>DATE OF HEARING</b>
1.	Punjab	1.7.2021
2.	Chandigarh	5.7.2021
3.	Uttar Pradesh	7.7.2021
4.	West Bengal	9.7.2021

5.	<i>Maharashtra</i>	<i>12.7.2021</i>
6.	<i>Rajasthan</i>	<i>14.7.2021</i>
7.	<i>Andaman &amp; Nicobar</i>	<i>16.7.2021</i>
8.	<i>Telangana</i>	<i>19.7.2021</i>
9.	<i>Karnataka</i>	<i>21.7.2021</i>
10.	<i>Jammu &amp; Kashmir</i>	<i>23.7.2021</i>
11.	<i>Sikkim</i>	<i>26.7.2021</i>
12.	<i>Madhya Pradesh</i>	<i>28.7.2021</i>
13.	<i>Arunachal Pradesh</i>	<i>30.7.2021</i>
14.	<i>Nagaland</i>	<i>2.8.2021</i>
15.	<i>Manipur</i>	<i>4.8.2021</i>
16.	<i>Mizoram</i>	<i>6.8.2021</i>
17.	<i>Tripura</i>	<i>9.8.2021</i>
18.	<i>Meghalaya</i>	<i>11.8.2021</i>

**TIME: 2:00PM**

*The state appearing on the respective dates shall submit a quarterly report to NGT and CPCB, 15 days in advance to their appearance.*

7. *In case the physical presence of the Chief Secretaries is not found viable, they can seek to appear online by way of video conferencing but they may not delegate this responsibility to any other officer. All the State/UTs may take further steps for compliance of environmental norms in terms of directions already issued including taking coercive measures for non-compliance against the polluters as well as erring officers and recovering compensation. Quarterly report may continue to filed with a copy to CPCB. CPCB may file consolidated reports quarterly. There may be a separate column showing compliance of direction for model compliant cities, towns and villages in every State. The Chief Secretaries may have this as one of the focus areas in their presentation also.*

6. In terms of order dated 18.10.2019, the Tribunal requested Niti Ayog to standardize technologies and costs. Operative part of the said order is as follows:

***“There is need to standardize necessary technologies with cost breakups for operation and maintenance, including procurement. Besides this, the service provides need to be identified and empaneled. This exercise may also require the concerned authority to explore business models”. It had also stated in paragraph 2 that -"development of business models for privatization of (a) sewage collection, treatment and disposal, including utilization of treated water and sludge; (b) remediation of legacy waste dumpsites; and (c) other such activities relating to collection, treatment and processing and utilization of wastes and provision of services such as setting up of rainwater harvesting system may have to be considered.”***

7. The Tribunal, vide order dated 02.07.2020, noted the report of Niti Aayog dated 25.06.2020 as follows:

“xxx xxx xxx  
 The Committee held three meetings: on 19.11.2019, 20.11.2019 and 17.03.2020. Pursuant to the decisions taken during these meetings, **NITI Aayog has formulated the Model Concession Agreements (MCAs) and Model Request for Proposals documents (RFPs) for Integrated Solid Waste Management (including Bio-Remediation of Legacy Waste) and Integrated Liquid Waste Management (including Faecal Sludge Management) on Hybrid Annuity Model (HAM) of Public-Private Partnership (PPP).**

**MoHUA has provided Engineering Procurement Construction (EPC) Contract for Legacy Waste Dumpsite Remediation and several other documents relating to legacy waste dumpsite remediation and integrated solid waste management activities such as collection, transportation, processing and disposal of municipal solid waste.**

**NMCG has also provided documents for setting up of sewage treatment plants and other guiding documents for improved liquid waste management in the country.**

**Now the Urban Local Bodies (ULBs) have the following options for solid waste management and liquid waste management under PPP:**

For Solid Waste Management:

- (i) To undertake only legacy waste remediation: existing method of tendering EPC contract which is entirely financed by the government be taken up (it is a successful model as indicated by MoHUA).
- (ii) To undertake only solid waste management system (collection, transportation, processing & disposal) (Non-HAM): the existing method of tendering Design, Build, Finance, Operate & Transfer (DBFOT) contracts which is either not funded or only partly funded by the government be taken up. The drafts of such agreements, model RFP, list of necessary clauses of such agreements, and guidelines for drafting of concession agreements have been made available through Swachh Bharat Mission (Urban), MoHUA, and the World Bank.
- (iii) To undertake both legacy waste remediation as well as solid waste management system: the MCA of NITI Aayog under HAM may be taken up.
- (iv) To undertake only solid waste management system (collection, transportation, processing & disposal) only the parts of the NITI Aayog MCA pertaining to Bio-Remediation of Legacy Waste may accordingly be removed by the ULB and remaining agreement may be taken up.

For Liquid Waste Management:

- (i) To undertake only sewage treatment (Non-HAM): existing method of tendering EPC contract or DBFOT contract for setting

up sewage treatment plants under state or central government funding schemes, may be taken up.

- (ii) To undertake only sewage treatment (under HAM): model bidding documents prepared by NMCG may be taken up.
- (iii) To undertake both sewage treatment as well as faecal sludge management system: the MCA of NITI Aayog under HAM may be taken up.

**As per paragraph 5 of the NGT Order, the Tribunal was of the opinion that placing these documents on the GeM Portal would go a long way in tackling the situation by curtailing procedural delay.**

**In accordance with the requirement of the NGT Order, all the relevant documents were shared with the CEO, GeM Portal on 11.06.2020 to initiate the process of uploading of the documents.**

*I am sharing the documents with you for the kind information and reference of the Hon'ble Tribunal.*

*The following documents are attached herewith:*

- (A)** Order of the Hon'ble National Green Tribunal dated 18.10.2019 in O.A. No. 606/2018 (Main) on `Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.

**(B) Solid Waste Management (SWM)**

- (i) Model Concession Agreement including Schedules (prepared by NITI Aayog)**
- (ii) Model RFP for Solid Waste Management (prepared by NITI Aayog)**
- (iii) EPC Contract for Legacy Waste Dumpsite Remediation**
- (iv) DPR preparation Toolkit for Dumpsite remediation**
- (v) EPC Contractors & O&M Vendors for dumpsite remediation**
- (vi) Equipment & Suppliers for dumpsite remediation**
- (vii) Template for management of Dumpsites**
- (viii) Toolkit for DPRs preparation**
- (ix) List of SWM Empanelled Agencies**
- (x) Empanelled Institutes SWM**
- (xi) Empanelled Transaction Advisers - SWM**
- (xii) Checklist for scrutiny of DPR for SWM projects**
- (xiii) Checklist for scrutiny of PPR or PHI for SWM projects**

**(C) Liquid Waste Management (LWM)**

- (i) Model Concession Agreement (prepared by NITI Aayog)**
- (ii) Schedules to Model Concession Agreement (15 Schedules) (prepared by NITI Aayog)**
- (iii) Model RFP for Liquid Waste Management (prepared by NITI Aayog)**
- (iv) DPR Guidelines - LWM**
- (v) Empanelled Institutes for evaluation of DPRs - LWM**

- (vi) List of Transaction Advisers & Project Engineers - LWM**  
**(vii) Model Bidding Documents for NMCG projects - STP**

**(D)** Letter addressed to the CEO, GeM Portal through which the above-mentioned documents were shared with GeM, requesting them to initiate the process of uploading.

*The documents listed above have been approved by the competent authority at NITI Aayog. This submission is in compliance and fulfillment of the directions given by the Hon'ble National Green Tribunal to NITI Aayog in its Order dated 18.10.2019 in O.A. No. 606/2018 (Main)."*

8. In view of the grave situation faced by the country in the form of pandemic, but at the same time having regard to the necessity of continuous monitoring of the scientific management of waste in the interest of protection of environment and public health, we defer the appearances of the Chief Secretaries till further orders subject to the condition that the monitoring at the level of Chief Secretaries may continue, as directed earlier and quarterly compliance reports may be filed with the CPCB and CPCB may file a consolidated report every six months before this Tribunal. First such report may be filed by 30.06.2021 which may be put up for consideration on 28.07.2021.

9. The compensation in terms of earlier order be recovered and credited to a separate account with the Environment Department of the States/UTs to be used for restoration of environment in the concerned States/UTs. The deposit, instead of being made with the CPCB, may now be made to the said account.

10. We also direct that while by order dated 16.01.2019 and further orders passed, the Chief Secretaries were directed to give a consolidated report on the subject of waste management as well as remedial action for rejuvenation of 351 polluted river stretches, 122 non-attainment cities, 100 polluted industrial clusters, sand mining, etc., henceforth the present

matter will primarily deal with the issues of solid waste management only, other issues being subject matter of separate proceedings.

11. We may note that in terms of the Solid Waste Management Rules, 2016, the statutory authorities for various actions have been specified. **Under Rule 5**, a Central Monitoring Committee (CMC) is to be constituted headed by the Secretary, MoEF&CC with representation from Ministries of Urban Development, Rural Development, Chemicals and Fertilizers, Agriculture, CPCB, State PCBs/PCCs, Urban and Rural Development Departments, Urban Local Bodies and Towns from the of the States, FICCI, CII and subject experts. The CMC is to meet once in a year.

The Ministry of Urban Development has to coordinate with the States/UTs **under Rule 6** for periodic review and formulation of National Policy and strategies and taking other measures. **Under Rule 7**, the Department of Fertilizers, Ministry of Chemical and Fertilizers have to provide market development assistance for compost and promote marketing of such compost. **Under Rule 8**, Ministry of Agriculture has to evolve mechanism for utilization of compost. **Under Rule 9**, Ministry of Power has to decide compulsory purchase and tariff issues. **Under Rule 10**, Ministry of New and Renewable Energy Sources has to facilitate infrastructure creation and provide for subsidy. **Under Rule 11**, the concerned Secretaries of Urban Development have to prepare State Policy and Management strategies and the Town Planning Department has to ensure setting up waste processing and disposal facilities and take other enumerated actions. **Under Rule 12**, the District Magistrates have to identify suitable lands and review performance of local bodies. **Under Rule 13**, the Secretaries of Panchayats have also to perform similar duties. **Under Rule 14**, CPCB is to coordinate with State PCBs and formulate

standards of ground water, ambient air quality, noise, etc. **Under rule 15**, local authorities have to prepare solid waste management plans, collection of waste and coordination with the other stakeholders for enumerated steps. **Under Rule 16**, the SPCBs/PCCs have to enforce the rules and monitor compliances. **Under Rule 17**, there are duties of private bodies, including the manufacturers to be monitored by the State Bodies. **The timelines are provided in Rule 22** for various steps. Last timeline of 5 years from the Rules expires on 7.4.2021. There is also provision for audit and submitting of annual report **under Rule 24**. Since there has been large scale non-compliances of the said rules, all the concerned authorities need to review the progress and perform their responsibility in accordance with law. The MoEF&CC has to finally monitor compliance, as already mentioned. We hope all the authorities will now take necessary steps for meaningful compliances for protection of environment and public health.

A copy of this order be forwarded to the Secretaries, MoEF&CC, Urban Development, Chemical and Fertilizers, Agriculture, Power, New and Renewable Energy Sources in the Central Govt., the Chief Secretaries of all the States/UTs, CPCB and State PCBs/PCCs by e-mail for compliance.

List for further consideration on 28.07.2021.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. S.S. Garbyal, EM

Dr. Nagin Nanda, EM

December 14, 2020  
Original Application No. 606/2018  
DV

Annexure - R/S

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Item No. 02&amp;04

(Court No. 1)

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(By Video Conferencing)

Execution Application No. 29/2021  
IN  
Original Application No. 159/2017

Veterans Forum for Transparency in Public Life Applicant

Versus

Chapra Nagar Parishad & Ors. Respondent(s)

Dr. Bishwanath Prasad Singh ----- Applicant in EA 29/2021

And

M.A. Nos. 70- 71/2021  
IN  
Execution Application No. 46/2018  
IN  
O. A. No. 234/2015,

Veterans Forum for Transparency in Public Life Applicant

Versus

Chapra Nagar Nigam, Chapra & Ors. Respondent(s)

Devanti Devi ----- Applicant in MAs

Date of hearing: 18.10.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Dr. Bishwanath Prasad Singh, Applicant in person in E.A. No. 29/2021  
and Original applicant in OA 234/2015

## ORDER

1. This order will deal with E.A. No. 29/2021 in O.A. No. 159/2017 and M.A. Nos. 70-71/2021 in EA No. 46/2018 in OA 234/2015 as the



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issue involved in both the matter relates to steps for scientific management of solid and liquid waste at Chapra, District Saran, Bihar.

2. Vide order dated 02.11.2017 in O.A. No. 159/2017, the Tribunal dealt with the grievance of collection and disposal of solid waste. On behalf of the Nagar Nigam it was stated that waste was being cleared. The Tribunal directed the Nagar Nigam to take effective steps in the matter. Execution Application now filed is that the Nagar Nigam failed to take any further action. The applicant approached the District Magistrate and State PCB. It is further stated that after the order in the OA, the Tribunal passed order of general applicability to all States on 14.12.2020 in O.A. No. 606/2018 laying down as follows:-

*"41a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs, and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.*

*b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated*



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17.07.2019 in O.A. No. 519/2019 para 28<sup>1</sup> even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today."

3. Accordingly, the applicant seeks direction to the District Magistrate, Saran and the State PCB to take further remedial action for making land available for the waste management and also taking coercive measures as directed by this Tribunal.

4. E.A. No. 29/2021 seeks direction for making land available for the management of solid waste which is a matter to be looked into by the statutory authorities in terms of the directions already issued as per order in O.A. No. 606/2018, the Tribunal has in view of earlier binding orders of the Hon'ble Supreme Court required the Chief Secretary of the

<sup>1</sup> The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.



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State to take coercive measures in case the waste is not managed as per rules.

5. We have heard the applicant in person. We are of the view that it will be appropriate that in terms of Section 25(2) of the NGT Act the execution is transferred to the jurisdictional Civil Court. Accordingly, a copy of order of this Tribunal dated 14.12.2020 in O.A. No. 606/2018 be forwarded to the District Judge, Saran for being entrusted to the jurisdictional Civil Court for further action in accordance with law.

E.A. No. 29/2021 is disposed of.

6. In MA 70-71/2021 in EA No. 46/2018, Devanti Devi has stated that she is a shopkeeper near *Khanua Nala*, Chapra and is being wrongly proceeded against as encroacher in purported compliance of orders of this Tribunal dated 8.3.2021 in OA 234/2015. She is one of the 200 shops allottees adjacent to the said drain. Earlier, vide order dated 25.07.2011 in CWJC No. 11846/2011, Patna High Court granted stay against coercive measures. The Bihar Urban Infrastructure Development Corporation Ltd. (BUDCO) initiated action for restoration of the drain affecting the shops at the distance of 200 meters from the drain. This Tribunal in OA. No. 234/2015 disposed of on 30.10.2017 considered the grievance against restoration of the drain. Further order was passed on 03.09.2019 in the light of the report that the drain was being cleaned. Thereafter, the matter was dealt with on 08.03.2021 in the light of the report of the Secretary, Urban Development, Bihar to the effect that encroachments from the drain will be removed. The Tribunal directed the Secretary, Urban Development, Bihar to ensure further action by continuous monitoring and also monitoring by the Chief Secretary once in every six months. In pursuance thereof, action is being taken to remove the shops treating them to be encroachment affecting the drain.



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According to the applicant, her shop is not unauthorized structure nor it is encroachment.

7. None appears for the applicant. The applicant in original application is present in person and states that the order of this Tribunal should be given effect to.

8. We have considered the matter and find that Tribunal has directed Nagar Nigam and other authorities of the State to ensure that flow of the drain is not obstructed and its width is not reduced by any encroachment. Thereafter, the matter is dealt with by the Nagar Nigam and the District Magistrate in exercise of their statutory powers under the Municipal laws. The order of this Tribunal is an order *in rem* and does not deal with any individual shop being or not being encroachment. If at all there is any dispute in this regard, the same has to be adjudicated upon independently by the concerned local authorities or at any appropriate forum. All that is necessary under orders of this Tribunal is to ensure that the flow of the drain and width of the drain is not affected and the drain is maintained as per environment norms. The catchment area of the drain has to be kept free from any construction for maintenance of the drain, as laid down by the Hon'ble Supreme Court in *Mantri Techzone Pvt. Ltd. v. Forward Foundation and Ors.*<sup>2</sup> If the authorities find that the construction is on the drain as appears to be the stand of the authorities in taking action, the authorities are certainly entitled to take legal action as per law. MA Nos. 70-71/2021 are accordingly dismissed.

Adarsh Kumar Goel, CP

<sup>2</sup> (2019) 18 SCC 494



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Sudhir Agarwal, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

October 18, 2021  
E.A. No. 29/2021 in O.A. No. 159/2017  
& M.A. No. 70-71/2021 in E.A. No. 46/2018 in  
O. A. No. 234/2015  
A



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Annexure-R/6

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 606/2018

(In respect of State of Bihar)

In re: **Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues**

Date of hearing: 04.05.2023

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

**Present:** Shri Amir Subhani, IAS, Chief Secretary, Bihar  
Shri Arunish Chawla, IAS, Additional Chief Secretary, Urban Development & Housing Department  
Shri Dhramendra Singh, IAS, Managing Director, BUIDCo.

**ORDER**

**The Issue – Monitoring of compliance of waste in terms of orders of Hon'ble Supreme Court dated 02.09.2014 and 22.02.2017**

1. The issues of solid as well as liquid waste management are being monitored by this Tribunal as per orders of the Hon'ble Supreme Court order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors.*, with regard to solid waste management and order dated 22.02.2017 in W.P. No. 375/2012, reported in (2017) 5 SCC 326, *Paryavaran Suraksha vs. Union of India*, with regard to liquid waste management. Other related issues include pollution of 351 river stretches, 124 non-attainment cities in terms of air quality, 100 polluted industrial clusters, illegal sand mining etc. have also been dealt with separately. We

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propose to limit the proceedings in the present matter to **two issues of solid waste and sewage management.**

**ORDERS OF THE HON'BLE SUPREME COURT TRANSFERRING THE ISSUE OF SOLID WASTE MANAGEMENT AND LIQUID WASTE MANAGEMENT TO THIS TRIBUNAL:**

**Solid Waste Management**

2. While transferring the issue of solid waste management vide Order dated 02.09.2014 in *Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors.*, the Hon'ble Supreme Court observed "**handling of solid municipal waste is a perennial challenge and would require constant efforts and monitoring with a view to making the municipal authorities concerned accountable, taking note of dereliction, if any, issuing suitable directions consistent with the said Rules and direction incidental to the purpose underlying the Rules such as upgradation of technology wherever possible. All these matters can, in our opinion, be best left to be handled by the National Green Tribunal established under the National Green Tribunal Act, 2010. The Tribunal, it is common ground, is not only equipped with the necessary expertise to examine and deal with the environment related issues but is also competent to issue in appropriate cases directions considered necessary for enforcing the statutory provisions.**"

3. Before transferring the said proceedings, matter was monitored by Hon'ble Supreme Court for about eighteen years and orders passed include (2000) 2 SCC 679 and (2004) 13 SCC 538, directing scientific disposal of waste by setting up of compost plants/processing plants, preventing water percolation through heaps of garbage, creating focused '**solid waste management cells**' in all States and complying with the Municipal Solid Waste Management Rules, 2000 (now replaced by SWM Rules, 2016). It

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was observed that the local authorities constituted for providing services to the citizens are lethargic and insufficient in their functioning which is impermissible. Non-accountability has led to lack of effort on the part of the employees. Domestic garbage and sewage along with poor drainage system in an unplanned manner contribute heavily to the problem of solid waste. The number of slums has multiplied significantly occupying large areas of public land. Promise of free land attracts more land grabbers. Instead of "slum clearance" there is "slum creation" in cities which is further aggravating the problem of domestic waste being strewn in the open. Accordingly, the Court directed that provisions pertaining to sanitation and public health be complied with, streets and public premises be cleaned daily, statutory authorities levy and recover charges from any person violating laws and ensure scientific disposal of waste, landfill sites be identified keeping in mind requirement of the city for next 20 years and environmental considerations, sites be identified for setting up of compost plants, steps be taken to prevent fresh encroachments and compliance report be submitted within eight weeks. Further observations in the judgment of the Hon'ble Supreme Court<sup>1</sup> are:

*"3. The petitioner has handed over a note in the Court showing the progress that has been made in some of the States and also setting out some of the suggestions, including the suggestion for creation of solid waste management cell, so as to put a focus on the issue and also to provide incentives to those who perform well as was tried in some of the States. The said note states as under:*

*"1. As a result of the Hon'ble Supreme Court's orders on 26-7-2004, in Maharashtra the number of authorisations granted for solid waste management (SWM) has increased from 32% to 98%, in Gujarat from 58% to 92% and in M.P. from NIL to 34%. No affidavits at all have been received from the 24 other States/UTs for which CPCB reported NIL or less than 3% authorisations in February 2004. All these States and their SPCBs can study and*

<sup>1</sup> (2004) 13 SCC 535

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learn from Karnataka, Maharashtra and Gujarat's successes.

2. **All States/UTs and their SPCBs/PCCs have totally ignored the improvement of existing open dumps, due by 31-12-2001, let alone identifying and monitoring the existing sites.** Simple steps can be taken immediately at almost no cost by every single ULB to prevent monsoon water percolation through the heaps, which produces highly polluting black run-off (leachate). Waste heaps can be made convex to eliminate standing water, upslope diversion drains can prevent water inflow, downslope diversion drains can capture leachate for recirculation onto the heaps, and disused heaps can be given soil cover for vegetative healing.
3. **Lack of funds is no excuse for inaction. Smaller towns in every State should go and learn from Suryapet in A.P. (population 103,000) and Namakkal in T.N. (population 53,000) which have both seen dustbin-free 'zero garbage towns' complying with the MSW Rules since 2003 with no financial input from the State or the Centre, just good management and a sense of commitment.**
4. **States seem to use the Rules as an excuse to milk funds from the Centre, by making that a precondition for action and inflating waste processing costs 2-3 fold.** The Supreme Court Committee recommended 1/3 contribution each from the city, State and Centre. Before seeking 70-80% Centre's contribution, every State should first ensure that each city first spends its own share to immediately make its wastes non-polluting by simple sanitising/stabilising, which is always the first step in composting viz. inoculate the waste with cow dung solution or bio culture and placing it in windrows (long heaps) which are turned at least once or twice over a period of 45 to 60 days.
5. **Unless each State creates a focussed 'solid waste management cell' and rewards its cities for good performance, both of which Maharashtra has done, compliance with the MSW Rules seems to be an illusion.**
6. **The admitted position is that the MSW Rules have not been complied with even after four years. None of the functionaries have bothered or discharged their duties to ensure compliance. Even existing dumps have not been improved. Thus deeper thought and urgent and immediate action is necessary to ensure compliance in future."**

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4. In this regard, reference may also be made to orders of Hon'ble Supreme Court in *Municipal Council, Ratlam vs. Vardhichand*<sup>2</sup> and *B.L. Wadhera v. Union of India and Ors.*<sup>3</sup> laying down that **clean environment is fundamental right of citizens under Article 21** and it is for the local bodies as well as the State to ensure that public health is preserved by taking all possible steps. **For doing so, financial inability cannot be pleaded.** We note that even after 26 years of monitoring, 18 years by Hon'ble Supreme Court and eight years by this Tribunal, ground situation remains unsatisfactory.

#### Liquid Waste Management

5. Hon'ble Supreme Court in *Paryavaran Suraksha vs. Union of India*<sup>4</sup> required this Tribunal to monitor directions for proper treatment of sewage to prevent untreated sewage and other effluents being discharged in water bodies by directing "We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be enforced by the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. **The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board**

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<sup>2</sup> (1980) 4 SCC 162

<sup>3</sup> (1996) 2 SCC 594

<sup>4</sup> (2017) 5 SCC 326

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concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal. To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters."

6. Extracts from the judgement of the Hon'ble Supreme Court in *Paryavaran Suraksha Samiti Vs. Union of India* are as follows:

*"8. In view of the fact that the financial position has been taken care of, as has been expressed above, we are of the view, that the setting up of "common effluent treatment plants", should be taken up as an urgent mission. With reference to common effluent treatment plants, which are already under implementation, we hope and expect that they would be completed within the timelines already postulated. With reference to common effluent treatment plants, which are yet to be set up, we consider it just and appropriate to direct the State Governments concerned (including the Union Territories concerned) to complete the same within a period of three years, from today.*

*10. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). The norms for generating funds for setting up and/or operating the "common effluent treatment plant" shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial*

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**requirements, of running the "common effluent treatment plants", which are presently dysfunctional, from their own financial resources.**

**13. We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down. We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional "primary effluent treatment plants", and the setting up of functional "common effluent treatment plants" within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default. The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal"**

7. Expression "Common Effluent Treatment Plants" may infact refer to the STPs, as the context shows.

8. On this subject, inspite of deadline of 31.3.2018 fixed by Hon'ble Supreme Court for finalizing funding arrangements and February 2020 for all arrangements for preventing discharge of pollutants and rigorous monitoring by this Tribunal for the last five years, ground situation remains unsatisfactory.

**Procedural History of present proceedings before this Tribunal**

9. In the light of above, the Tribunal has considered the matter in the last eight years as far as solid waste management is concerned and more than five years as far as liquid waste management is concerned. Main orders on the subject include orders dated 22.12.2016, 31.08.2018, 16.01.2019, 28.8.2019, 12.09.2019, 6.12.2019, 07.01.2020, 28.02.2020, 02.07.2020, 14.12.2020, 22.2.2021, 30.11.2021, 14.12.2020 and

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31.05.2022. First two orders - dated 22.12.2016 and 31.08.2018 deal only with solid waste management. Orders dated 28.8.2019, 6.12.2019 and 22.2.2021 deal with only liquid waste management while the remaining orders deal with solid waste as well as liquid waste management. Issue of liquid waste has also been separately dealt with in OA No. 593/2017 which was finally disposed of on 22.02.2021 with direction that further monitoring be undertaken by Central Monitoring Committee constituted by the said order. It was held that monitoring by the Tribunal cannot be for indefinite time and State authorities are primarily responsible for such monitoring after adequate monitoring by the Tribunal. By the same order, the Tribunal also dealt with the issue of 351 identified polluted river stretches in OA 673/2018. This is apart from individual cases dealing with solid and liquid waste management. A brief reference of these orders will be made hereafter.

**Orders dated 22.12.2016 and 31.08.2018**

10. Vide order dated 22.12.2016, (2016) SCC Online NGT 2981, the issue of Solid Waste Management was disposed of requiring strict compliance of Solid Waste Management Rules, 2016 by all the States/UTs making it clear that if violations continue, the State will be liable to pay compensation. Later, matter was taken up to ascertain compliance status and finding that all the States/UTs were still non-compliant in the matter, the matter was again taken up and fresh directions issued for monitoring by the Tribunal constituted Monitoring Committees vide order dated 31.08.2018. Later, continuance of the committees was left to discretion of the States, depending on their own monitoring mechanism.

**Order dated 16.01.2019 requiring personal presence of Chief Secretaries of all States and UTs to explore remedial action after interaction with them and further orders**

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11. In view of continuing non-compliances, vide order dated 16.01.2019, the Tribunal directed personal presence of Chief Secretaries of all States and UTs for interaction to ensure compliance. The Tribunal held that large scale non-compliance of environmental norms was resulting in deaths and diseases and irreversible damage to the environment, without accountability for such failures. Though violation of the Rules as well as orders of this Tribunal is criminal offence, still there was rampant violation by State authorities practically with no accountability and for which unhappy situation was required to be remedied by involvement of highest functionaries of the State in the interest of public health and to uphold rule of law.

12. In terms of order dated 16.1.2019, the Chief Secretaries of all the States/UTs appeared on different dates till 18.07.2019 and the Tribunal, after reviewing the status of noncompliance on most of the issues, directed further effective steps to be taken for compliance of the Rules and the environmental norms. The Chief Secretary of Bihar appeared on 15.03.2019 and following directions were issued:

*"32. In view of above, after discussion with the Chief Secretary, following directions are issued:*

- i. Steps for compliance of Rules 22 and 24 of SWM Rules be now taken within six weeks to the extent not yet taken. Similar steps be taken with regard to Bio-Medical Waste Management Rules and Plastic Waste Management Rules.*
- ii. Atleast three major cities and three major towns in the State and atleast three Panchayats in every District may be notified on the website within two weeks from today as model cities/towns/villages which will be made fully compliant within next six months.*
- iii. The remaining cities, towns and Village Panchayats of the State may be made fully compliant in respect of environmental norms within one year.*

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- iv. *A quarterly report be furnished by the Chief Secretary, every three months. First such report shall be furnished by June 30, 2019.*
- v. *The Chief Secretary may personally monitor the progress, atleast once in a month, with all the District Magistrates.*
- vi. *The District Magistrates or other Officers may be imparted requisite training.*
- vii. *The District Magistrates may monitor the status of compliance of environmental norms, atleast once in two weeks. viii. Performance audit of functioning of all regulatory bodies may be got conducted and remedial measures be taken, within six months. ix. System of ranking of cities, town and villages in the State based on level of compliance with environment laws may be developed. The system so developed may be placed on the website of the State Government within two months from today. This process may be overseen by the Chief Secretary. x. Information, Education and Communication strategies may be reviewed and strengthened for community involvement, including education and religious or other organizations."*

13. **In short, the Tribunal expected three model cities, towns and villages to be made compliant in six months and the remaining State with one year. It was this target for the State by setting up of environmental cells directly under the Chief Secretaries, regular periodical monitoring by the Chief Secretaries at the State level and by the District Magistrates at the District level.** Further direction also was to take action for non-compliance by recovery of compensation and recording adverse ACRs against erring officers. The Tribunal also directed filing of quarterly reports by the Chief Secretaries. Based on such reports, CPCB was to file consolidated status reports. The Chief Secretaries were to appear again after six months with updated status of compliance.

14. The Tribunal has been receiving progress reports from States as well as monitoring Committees wherever functioning which have been considered by further orders.

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**Further Review after completing round of interaction with all Chief Secretaries by order dated 12.9.2019**

15. The matter was then reviewed on 12.09.2019 in the light of report of the CPCB dated 09.09.2019 **showing wide gaps in compliance of solid waste, plastic waste, bio-medical waste management, rejuvenation of identified polluted river stretches, polluted industrial clusters and non-attainment cities.** A fresh schedule for appearance of the Chief Secretaries was issued. Vide order dated 07.01.2020, the Tribunal directed CPCB to ascertain Compliance of Solid Waste Management Rules, 2016 in terms of MSW generated, segregated and treated, gaps in the waste processing, enforcement of statutory timelines and orders of this Tribunal, number of sites remediated, and quantity of legacy waste therein and timelines for completing remediation. It was further directed that on the subject of sewage treatment, CPCB has to ascertain quantity of sewage generated and treated in the State, gap in the sewage treatment and timelines to bridge the gap, including strategy for use of treated water for secondary purpose. CPCB was accordingly directed to redesign its formats for securing relevant quantifiable information.

**Order dated 28.02.2020**

16. Accordingly, the Chief Secretaries of 18 States/UTs appeared and filed updated status reports. Since there still existed huge gaps in compliance, further directions were issued by way of different orders. Last such order is of 28.2.2020. Other orders are on same pattern. The direction part of the said order is reproduced below:

*"41. In view of above, consistent with the directions referred to in Para 29 issued on 10.01.2020 in the case of UP, Punjab and Chandigarh which have also been repeated for other States in matters already dealt with, we direct:*

- a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court*

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and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, interim compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today. CPCB may prepare a template and issue an appropriate direction to the State PCBs/PCCs for undertaking such an assessment in the light thereof within one month.

- b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 28' even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places and delay in clearing legacy waste is causing huge damage to environment in monetary terms as noted in para 33 above, pending assessment and recovery of such damage by the concerned State PCB within four months from today, continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month

<sup>5</sup> The Chief Secretaries may ensure allocation of funds for processing of legacy waste and its disposal and in their respective next reports, give the progress relating to management of all the legacy waste dumpsites. Remediation work on all other dumpsites may commence from 01.11.2019 and completed preferably within six months and in no case beyond one year. Substantial progress be made within six months. We are conscious that the SWM Rules provide for a maximum period of upto five years for the purpose, however there is no reason why the same should not happen earlier, in view of serious implications on the environment and public health.

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**per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal. Final compensation may be assessed and recovered by the State PCBs/PCCs in the light of Para 33 above within six months from today.**

- c. Further, with regard to thematic areas listed above in para 20, steps be ensured by the Chief Secretaries in terms of directions of this Tribunal especially w.r.t. plastic waste, bio-medical waste, construction and demolition waste which are linked with solid waste treatment and disposal. Action may also be ensured by the Chief Secretaries of the States/UTs with respect to remaining thematic areas viz. hazardous waste, e-waste, polluted industrial clusters, reuse of treated water, performance of CETPs/ETPs, groundwater extraction, groundwater recharge, restoration of water bodies, noise pollution and illegal sand mining.
- d. The compensation regime already laid down for failure of the Local Bodies and/or Department of Irrigation and Public Health/In-charge Department to take action for treatment of sewage in terms of observations in Para 36 above will result in liability to pay compensation as already noted above which are reproduced for ready reference:
- i. **Interim measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**
  - ii. **Commencement of setting up of STPs - 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020.**

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iii. **Commissioning of STPs - 31.03.2021.** Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.

- e. Compensation in above terms may be deposited with the CPCB for being spent on restoration of environment which may be ensured by the Chief Secretaries' of the States/UTs.
- f. An 'Environment Monitoring Cell' may be set up in the office of Chief Secretaries of all the States/UTs within one month from today, if not already done for coordination and compliance of above directions which will be the responsibility of the Chief Secretaries of the States/UTs.
- g. Compliance reports in respect of significant environmental issues may be furnished in terms of order dated 07.01.2020 quarterly with a copy to CPCB."

17. Timelines under the Rules referred to in sub para (a) above are:

**"22. Time frame for implementation:-** Necessary infrastructure for implementation of these rules shall be created by the local bodies and other concerned authorities, as the case may be, on their own, by directly or engaging agencies within the time frame specified below:

Sl. No.	Activity	Time limit from the date of notification of rules
(1)	(2)	(3)
1.	Identification of suitable sites for setting up solid waste processing facilities.	1 year
2.	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or stand alone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year
3.	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years
4.	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source.	2 years
5.	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years

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6.	ensure separate storage, collection and transportation of construction and demolition wastes.	2 years
7.	setting up solid waste processing facilities by all Local Bodies having 100000 or more population.	2 years
8.	Setting up solid waste processing facilities by Local Bodies and census towns below 100000 population.	3 years
9.	setting up common or stand alone sanitary landfills by or for all Local Bodies having 0.5 million or more population for the disposal of only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.	3 years
10.	setting up common or regional sanitary landfills by 3 years all Local Bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years
11.	bio-remediation or capping of old and abandoned dump sites.	5 years

**Order dated 02.07.2020**

18. The matter was then considered on 02.07.2020. Having regard to the pandemic, appearance of remaining Chief Secretaries was deferred.

**Order dated 14.12.2020**

19. The matter was further considered on 14.12.2020 for review of progress. Scheduled appearance of remaining Chief Secretaries was dispensed with but it was directed that monitoring at the level of Chief Secretaries may continue and quarterly status reports be filed with CPCB so that CPCB may file a consolidated report every six months before the Tribunal. It was further directed that compensation in terms of earlier orders be recovered and credited to a separate account with the Environment Department of concerned State to be used for restoration of environment. It was also observed that in these proceedings Solid Waste Management also will be monitored, other issues being considered in separate proceedings.

**Further review on 30.11.2021 - huge gaps still found and hence, another round of interaction with Chief Secretaries proposed**

20. The matter was thereafter taken up on 30.11.2021 to consider the report of CPCB dated 25.10.2020 giving compliance status in 32 States/UTs as follows:-

### "3.0 SOLID WASTE MANAGEMENT STATUS

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**Table:1 Overview of quarterly report on SWM submitted by 29 States/UTs**

Sl. No.	ITEM	Status	Remarks
1	xxx	xxx	xxx
2	Over all waste management status in Arunachal Pradesh		
2(a)	Quantity of MSW generated (TPD)	<b>Information provided by 29 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal)	<ul style="list-style-type: none"> <li>• Total Quantity of MSW generated: 150858.951 TPD</li> <li>• Maximum waste generation is in five (7) States/UTs (&gt;10000 TPD)-               <ul style="list-style-type: none"> <li>➤ Maharashtra</li> <li>➤ Uttar Pradesh</li> <li>➤ West Bengal</li> <li>➤ Tamil Nadu</li> <li>➤ Karnataka</li> <li>➤ Delhi</li> <li>➤ Telangana</li> </ul> </li> </ul>
2(b)	Xxx	xxx	xxx
2!	Xxx	xxx	xxx
2(d)	Quantity of MSW processed (TPD)	<b>Information provided by 29 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal)	<ul style="list-style-type: none"> <li>• Total quantity of MSW processed: 94435.318 TPD</li> <li>• 100% MSW is processing reported in two (2) States:               <ul style="list-style-type: none"> <li>➤ Chhattisgarh</li> <li>➤ Himachal Pradesh</li> </ul> </li> </ul>
2!	Xxx	xxx	xxx

6X2

2(f)	Gap in Solid Waste Management UTs (TPD) [ 2(a)- 2(d)- 2(e) ]	<b>Information provided by 29 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal)	<ul style="list-style-type: none"> <li>Gap in Solid Waste Management: 44651.1792 TPD</li> </ul>
xxx	Xxx	xxx	xxx
6	Legacy Waste management		
6(a)	Number of dumpsites (No.)	<b>Information provided by 28 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal) <b>Information not provided by 1 State/UTs:</b> (Chandigarh)	<ul style="list-style-type: none"> <li>Total Number of dumpsites: 2129</li> <li>Max in MP: 378</li> </ul>
6(b)	Quantity of Waste dumped at dumpsites (Tons)	<b>Information provided by 27 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Maharashtra, Meghalaya, Nagaland, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal) <b>Information not provided by 2 State/UTs:</b> (Chandigarh, Madhya Pradesh)	<ul style="list-style-type: none"> <li>Quantity of Waste dumped at dumpsites (Tons): 18558287.3 Tons</li> <li>Max in Maharashtra - 41683186 Tonnes</li> </ul>
6l	Number of dumpsites cleared (No.)	<b>Information provided by 25 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Nagaland, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal) <b>Information not provided by 4 State/UTs:</b> (Chandigarh, Meghalaya, Odisha, Puducherry)	<ul style="list-style-type: none"> <li>Number of dumpsites cleared (No.): 493</li> <li>Chhattisgarh- 160</li> <li>Maharashtra- 134</li> <li>Uttarakhand - 60</li> <li>M.P.-50</li> <li>Tamil Nadu - 27</li> <li>H.P.-17</li> <li>Gujarat- 16</li> </ul>

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b(d)	<b>Number of dumpsites in which biomining has commenced (No.)</b>	<b>Information provided by 26 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Meghalaya, Nagaland, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal) <b>Information not provided by 3 State/UTs:</b> (Chandigarh, Odisha, Puducherry)	<ul style="list-style-type: none"> <li>Number of dumpsites in which biomining has commenced (No.): 496  Tamil Nadu - 117 Maharashtra 76 M.P 73 West Bengal - 64 Telangana - 52 T.N-117 Rajasthan - 23 Haryana - 16 Karnataka - 15 Uttarakhand - 12 HP - 10</li> </ul>
6l	<b>Time frame for clearing all dumpsites</b>	<b>Information provided by 24 States/UTs</b> (Andhra Pradesh, Arunachal Pradesh, Assam, Chhattisgarh, Delhi, Goa, Gujarat, Haryana, Himachal Pradesh, J&K, Karnataka, Kerala, Lakshadweep, Madhya Pradesh, Maharashtra, Odisha, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Tripura, Uttar Pradesh, Uttarakhand, and West Bengal) <b>Information not provided by 5 State/UT:</b> (Bihar, Chandigarh, Meghalaya, Nagaland, Telangana)	<ul style="list-style-type: none"> <li>Timeline exceeding December, 2022 in following States/UTs: Delhi, Goa, J&amp;K, Karnataka, Puducherry and Tamil Nadu</li> </ul>

xxx.....xxx.....xxx

## Solid Waste Management

### 4.0 SUMMARY & CONCLUSIONS

- Total No. of ULBs in 29 States/UTs is 4186.
- As per information provided by 29 States/UTs - total waste generated is 150858.951 TPD of which 94435.318 TPD is processed, which is 62.6% of the total waste generated in these States/UT. 11772.4538 TPD (7.8%) of the waste is landfilled and the gap in Solid waste management in 29 States is 45071.771 TPD which is 29.8% of the waste generated in these States/UTs.
- Information on MRF has been provided for 28 States/UTs covering 77% of ULBs in these States/UTs.
- Information on Recycling facilities have been provided for 22 States/UTs covering 39% of ULBs in these States/UTs
- Information on Composting facilities has been provided for all 29 States/UTs covering 70% of ULBs in these States/UTs
- Information on WtE has been provided for 25 out of 29 States/UTs covering 1.9% of ULBs in these States/UTs.
- Information on RDF has been provided for 24 out of 29 States/UTs covering 12.4% of ULBs in these States/UTs.

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- h. Information on Bio-methanation has been provided for 27 out of 29 States/UTs covering 7.1% of ULBs in these States/UTs.
- i. Information on Landfills has been provided in 24 out of 29 States/UTs covering 18.9% of ULBs in the States.
- j. 498 of 2111 (23%) dumpsites in 25 States/UTs have been cleared and Remediation has been initiated in 23% (496) of the dumpsites.
- k. Model Town/Cities have been identified in 25 States/UTs.
- l. 16 States /UTs have established environmental cells.
- m. 15 States /UTs have standardized rates for procurement of services/equipment required for solid waste management.
- n. In view of above, States/UTs need to develop of ULB wise action plan for collection, segregation, transportation and processing of waste and lay down an appropriate governance framework at state and district levels.”

12. xxx .....xxx.....xxx

13. Based on above data, the State-wise and city-wise summary is as follows:-

**“State-wise summary**

SL No.	States	Number of ULBs	Quantity of MSW generated (TPD)	Quantity of MSW collected (TPD)	Quantity of MSW Processed (TPD)	Quantity of MSW disposed in secured land fill site (TPD)	GAP in SWM UTs (TPD)
1.	Andhra Pradesh	124	6598	6830	2180	257.5	4460.5
2.	Arunachal Pradesh	02	67	61	8	55	04
3.	Assam	96	1178	1070	389	0	790
4.	Bihar	142	2240.20	2240.20	681	1559.2	0
5.	Chandigarh	01	512.6	512.6	104.5	442.3	0
6.	Chhattisgarh	166	1650	1650	1650	0	0
7.	Delhi	5	11038.335	11038.335	5262.335	400	5776
8.	Goa	14/ 191(RLBs)	226.67/ 317(RLBs)	218.67/ 258(RLBs)	196.67/ 258(RLBs)	NIL	30/ 59(RLBs)
9.	Gujarat	164	9567	9567	8514.63	1052.37	0

10.	Haryana	89	5523	5287 approx.	2696 approx.	30	2797
11.	Himachal Pradesh	54	370	370	370	0	0
12.	J&K	78	1389.1	1303.52	244	923.7	221.4
13.	Karnataka	316	11085	10198	6817	1250	3018
14.	Kerala	93	3472	1261	2502	Nil	970
15.	Lakshadweep (10 Panchayats are existing)	0	35	10.48	10.48	Nil	24.52
16.	Madhya Pradesh	378	7980	7193	6431	762	787
17.	Maharashtra 396 ULBs + 07 CBs = 403	24410	23234	20319	1626	2465	
18.	Meghalaya	7	229.18	191.19	9.64	50.96	168.58
19.	Nagaland	39	331.49	258.49	163.9	8	159.59
20.	Odisha	114	1951	1951	1569	-	382
21.	Puducherry	5	345	345	71	22.5	262
22.	Rajasthan	196	6523	6450	2718	GAP	3805
23.	Sikkim	7	74.7	74.6	12.56	62.032	0
24.	Tamil Nadu	664	13593	13185	9787	0	3806
25.	Telangana	142	10403	10403	7968	1001	1434
26.	Tripura	20	333.906	317.685	214.063	12.8918	106.951
27.	Uttar Pradesh	651	14468	14468	9705	1095	3668
28.	Uttarakhand	91	1255.77	1255.77	645.54	Landfill functional in Dehradun and Haridwar only	310.23
29.	West Bengal	125	13709	13356	2896	1187	9626

21. The data of sewage as per report dated 12.02.2021 filed by the Central Monitoring Committee, headed by Secretary Jal Shakti, Government of India, titled '**3<sup>rd</sup> QUARTERLY REPORT OF THE CENTRAL MONITORING COMMITTEE (CMC) IN COMPLIANCE OF THE ORDER DATED 21.09.2020**' in O.A. No. 593/2017, Paryavaran Suraksha Samiti

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& Anr. v. Union of India & Ors. noted in order dated 22.02.2021 is reproduced below:

**"Existing Sewage Infrastructure**

48,004 MLD of sewage (from urban settlements) is being generated in 31 States/ UTs and 30,001 MLD capacity of STPs (1249 nos.) is existing which approximates to about 62% of sewage generation. Against the existing capacity, only 56% of the capacity is being utilized for treatment of municipal sewage. This leaves a gap of 17,027 MLD in treatment capacity. The details of sewage generation, existing sewage treatment capacity, its utilization and gap thereof is presented in Table-1.

**Table-1: Details of Existing Sewage Infrastructure in the 31 States/ UTs**

No.	State	Sewage Generation (in MLD)	Existing STP (capacity in MLD and No.)	Capacity Utilization (In MLD)	Gap in Treatment at present ( in MLD)
1	Andhra Pradesh	1463.20	515.85 (43 STPs)	473.77 (91%)	947.35
2	Assam	435.53	0	0	435.53
3	Bihar	651.5	230 (6 STPs)	100 (44%)	421.5
4	Chhattisgarh	600	73.1 (3 STPs)	6 (8%)	526.9
5	Daman, Diu And Dadra Nagar Haveli	21.2	17.21 (2 STPs)	6.1 (35%)	3.9
6	Delhi	3273	2715 (35 STPs)	2432 (90%)	558
7	Goa	112.53	78.35 (9 STPs)	29 (37%)	34.18
8	Gujarat	4003	3485 (73 STPs)	2739 (78%)	518
9	Haryana	1267	1892 (155 STPs)	1189 (62%)	-
10	Himachal Pradesh	163.5	120.5 (65 STPs)	76.8 (64%)	43
11	Jammu & Kashmir	523	139 (15 STPs)	82.9 (60%)	383.08
12	Jharkhand	452	108 (14 STPs)	83%	343.8
13	Karnataka	3356.5	2242 (125 STPs)	1513.5 (67%)	1114
14	Kerala	317	124.15 (13 STPs)	91.12 (73%)	192
15	Madhya Pradesh	2183.65	618.23 (23 STPs)	472.6 (76%)	1565.4
16	Maharashtra	9758	7747 (142 STPs)	4207 (54%)	2011

17	Manipur	115	27 (1 STP)	9 (33%)	88
18	Meghalaya	75	1.85 (5 STPs)	1.82 (98%)	73
19	Mizoram	68	10 (1 STP)	0	58
20	Nagaland	44.3	25.4 (1 STP)	0	18.9
21	Odisha	367	91 (5 STPs)	70 (76%)	276
22	Puducherry	88	56 (5 STPs)	35 (62%)	32
23	Punjab	2111	1628.5 (116 STP)	60%	482.5
24	Rajasthan	1551	999 (50 STPs)	694.5 (69%)	552
25	Sikkim	47.68	19.5 (7 STPs)	60%	28
26	Tamil Nadu	3673.3	1616 (66 STPs)	919 (56%)	1320
27	Telangana	2613	888 (31 STPs)	735.8 (82%)	1724.45
28	Tripura	82.5	8 (1 STP)	3 (37%)	74.5
29	Uttarakhand	329.3	379 (63 STPs)	232.9 (61%)	-
30	Uttar Pradesh	5500	3370 (106 STPs)	2630.6 (78%)	2130
31	West Bengal	2758	776.32 (47 STPs) - 910 MLD addl treatment through EAW	259.89 (37%)	1071.65
<b>Total</b>		<b>48,003.69</b>	<b>30,000.96 (1261 STPs)</b>	<b>55.9%</b>	<b>17,026.58</b>

22. From the above, it is seen that there was gap in generation and processing of solid waste to the extent of about 56400 TPD (about 60,000 TPD) and legacy waste figure was mentioned at 18.55 crore tones. On the issue of liquid waste management, the gap shown was 17,026 (above 20,000). The data was however found to be not conclusive requiring further verification. The Tribunal in its order dated 30.11.2021 observed:-

"1 to 14....xxx.....xxx.....xxx

15. We also find that the report does not capture the entire data and correctness of data is not free from doubt. The same needs to be cross-checked. In particular, data for States of Bihar, Chhattisgarh, Himachal Pradesh, Sikkim and UT of Chandigarh, showing zero gap needs verification. The information is not available for all the million plus and State capital cities, as was required in terms of earlier orders. Information needs to be verified particularly with regard to Aizawl, Kalyan Dombivali, Nagpur, Nasik, Navi Mumbai and Pune where the gap is shown to be zero, which does not prima facie appear to be correct.

16 & 17. Xxx.....xxx.....xxx

18. We are of the view that hence forthwith proceedings in this matter need to cover Solid Waste Management and Sewage Management, these issues being crucial and required to be monitored by this Tribunal by the Hon'ble Supreme Court. Absence of management of waste results in adding to air and water pollution in a big way. All the legacy waste dump sites in the country need to be remediated to reduce methane gas, foul smell and leachate and also to release valuable land occupied by such sites which can be used for waste management/plantation or raising funds. Waste collected must be scientifically processed and disposed at the earliest in the interest of hygiene and public health. It needs to be ensured that instead of remediating the legacy waste sites, the garbage is not shifted to new sites which is not a solution to the problem. It only results in shifting the problem from one place to the other without any advancement of environment protection. What is necessary is that the garbage must be finally disposed of and land reclaimed. The authorities must move towards zero garbage at the end of the day by ensuring that instead of garbage being collected and dumped, it is taken to destination where it is finally processed scientifically and appropriately, except for reused/recycling of such residues as is possible. This is also the mandate of Swachh Bharat Mission, initiated by the Central Government. Similarly, sewage has to be scientifically treated to give effect to the mandate of Water (Prevention and Control of Pollution) Act, 1974 in the interest of availability of clean water in rivers and other waterbodies. Central Governments programmes also provide for initiatives on these subjects. On both aspects, compensation regime has been laid down which is necessary to enforce the rule of law and for protection of environment and public health. The compensation laid down has to be duly collected and utilized for restoration of environment, by being kept in a separate account. Accountability for the failures needs to be fixed by way of ACRs and departmental action as such failures result in crimes under the law of land and damage to public health. Such failure is also breach of Constitutional obligation to uphold the Right to Life. The country is committed to Sustainable Development Goals of providing clean air and safe drinking water.

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19. *In view of above, continued failure of Rule of Law must be remedied in terms of mandate of orders of the Hon'ble Supreme Court in Writ Petition No. 888/1996, Almitra H. Patel Vs. Union of India & Ors. and Paryavaran Suraksha vs. Union of India,<sup>6</sup> followed by orders of this Tribunal. It is necessary that Chief Secretaries continue the monitoring and interact with this Tribunal periodically by video conferencing. Accordingly, we lay down following further schedule for personal appearance of the Chief Secretaries, by Video Conferencing, with the status of compliance in respect of each of the States/UTs on the subject of Solid Waste Management and Sewage Management. The data to be furnished should cover all categories of areas in the State – big cities, towns and villages.*

20. *The hearing on each of above dates will commence at 10:30 a.m. sharp. The Chief Secretaries may not delegate the responsibility. As far as possible, they may adjust other work for which long advance notice is being given. In case adjustment is found difficult for any unforeseen reason, request for change of date may be mailed by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).*

21. *All the States/CPCB may undertake process of verification of data after having interaction on video conferencing with the concerned States/UTs within one month. The Secretaries, Environment, Urban Development Department and Irrigation Department may also coordinate with the Member Secretaries of State Legal Services Authorities in all State/UTs in the light of background mentioned in paras 3 and 4 above for the awareness programmes on the subject."*

**Separate orders dated 28.8.2019, 12.9.2019, 6.12.2019 and 22.02.2021 on the subject of Liquid Waste Management**

23. Issue of liquid waste management was separately dealt with in OA 593/2017 on directions of Hon'ble Supreme Court and in *suo motu* proceedings for restoration of 351 identified polluted river stretches in OA 673/2018. Vide order dated 28.08.2019, the Tribunal directed that 100% sewage treatment must be ensured by all local bodies. Vide further order dated 06.12.2019 in O.A. No. 673/2018<sup>7</sup>, the Tribunal directed that for failure to commence in-situ remediation, compensation will be payable at the rate of Rs. 5 lakh per month per drain after 31.03.2020 and for failure

<sup>6</sup> (2017) 5 SCC 326

<sup>7</sup> News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB"

to commence setting up of STPs after 31.03.2020 compensation is to be paid at the rate of Rs. 5 lakh per month per STP. For failure to complete the project, compensation has to be paid at the rate of Rs. 10 lakh per STP per month after 31.03.2021. Relevant part of the order is quoted below:

**"47. (i) 100% treatment of sewage may be ensured as directed by this Tribunal vide order dated 28.08.2019 in O.A. No. 593/2017 by 31.03.2020 atleast to the extent of in-situ remediation and before the said date, commencement of setting up of STPs and the work of connecting all the drains and other sources of generation of sewage to the STPs must be ensured. If this is not done, the local bodies and the concerned departments of the States/UTs will be liable to pay compensation as already directed vide order dated 22.08.2019 in the case of river Ganga i.e. Rs. 5 lakhs per month per drain, for default in in-situ remediation and Rs. 5 lakhs per STP for default in commencement of setting up of the STP.**

ii. Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning till 31.03.2021 in terms of order dated 08.04.2019 in the present case will remain as already directed. In default, compensation will be liable to be paid at the scale laid down in the order of this Tribunal dated 22.08.2019 in the case of river Ganga i.e. **Rs. 10 lakhs per month per STP."**

24. Both the matters were disposed of vide order dated 22.02.2021 with a direction that further monitoring be continued at the level of the Chief Secretaries in States and Central Monitoring Committee headed by Secretary, Ministry of Jal Shakti at the national level.

**Today's hearing in the presence of Chief Secretary, Bihar to ascertain compliance status and way forward**

**Compliance status presented**

25. The presentation filed by the Chief Secretary, Bihar on 03.05.2023 shows following data:

**SUMMARY OF STATUS**

<b>A: <u>Solid Waste Management</u></b>
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Quantity of waste generation in the State (in TPD)	Waste Processed (in TPD)	Gap in generation and Processing (in TPD)	Quantity of Legacy waste in the State (in Tonnes)
5437 (141 ULBs)	1365	4072	11.74,471 (26 dump sites)

B): Sewage Management					
Quantity of sewage generation in the State (in MLD)	Capacity (in MLD)	Current Gap in treatment (in MLD)	Utilization of treated sewage in		
			Agriculture/ Horticulture purpose	Industrial purpose	Any other purpose
2371 (110 ULBs)	Treatment: 178.73	2193	----		

#### **Our analysis, findings and Directions**

26. From the above, it is seen that there are still gaps in generation and processing of waste to the detriment of environment and public health which need to be urgently addressed in the light of binding timelines as well as need for good governance for meaningful enforcement of right of citizens to clean environment. Data is incomplete as legacy waste figure is only in respect of 26 dump sites. It is also not clear whether rural waste data has been included. Taking the figures as presented, gap in sewage management is more than 2000 MLD. Since the timelines laid down in the judgment of Hon'ble Supreme Court have since expired, accountability of the State has to be determined. There can be no dispute that discharge of untreated sewage in drains or rivers or land cause huge damage to environment and public health. Apart from being required to remedy the situation, the State is liable to pay compensation on 'Polluter Pays'

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principle on the pattern of scale applied in respect of other States<sup>8</sup> i.e. Rs. 2 crore per MLD. The State is held liable to pay compensation of Rs. 4,000/- crores. This is in addition to the liability for failure to manage solid waste for which we are not levying any compensation for the time being.

**Timelines under the SWM Rules and SC Judgment in Paryavaran Suraksha are mandatory and any violation is actionable**

27. Needless to say that statutory timelines under SWM Rules under the EP Act are binding and mandatory as section 15 of the EP Act makes violation thereof criminal offence. Further, vide judgement of this Tribunal dated 22.12.2016 referred to in para 10 above, read with the orders of Hon'ble Supreme Court in Almitra Patel, quoted in para 2 earlier, there are already directions for strict adherence to the timelines. The judgment has attained finality and has thus to be strictly followed. Any overshooting of timelines is actionable in terms of criminal prosecution and compensation on polluter pays principle on account of serious consequences on environment and public health. Similarly, timelines for sewage treatment plant laid down in Supreme Court judgment in Paryavaran Suraksha, supra, quoted earlier in paras 5 and 6 are binding as far as this Tribunal is concerned and any overshooting thereof is actionable. We hope the State will go by rule of law and not take liberty of shifting timelines at will on any untenable grounds without extension of such timeline by the Hon'ble Supreme Court or in the law of the land.

28. If necessary, the State may lay down mechanism for raising funds such as by way of user charges by households/contribution of corporate,

<sup>8</sup>Vide order dated 22.09.2022 in OA No. 606/2018 (In respect of State of Punjab)  
 Vide order dated 01.09.2022 in OA No. 606/2018 (In respect of State of West Bengal)  
 Vide order dated 08.09.2022 in OA No. 606/2018 (In respect of State of Maharashtra)  
 Vide order dated 13.10.2022 in OA No. 606/2018 (In respect of State of Karnataka)  
 Vide order dated 24.11.2022 in OA No. 606/2018 (In respect of State of Nagaland)  
 Vide order dated 01.12.2022 in OA No. 606/2018 (In respect of State of Manipur)

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business sectors, commercial establishments and the tourists who contribute to waste. Further steps have to be taken in a mission mode to comply with sewage management and MSW Rules without further delay.

### **Solid Waste Management**

29. Apart from collection, segregation and transportation of waste, scientifically handling of waste (processing and disposal) as per SWM Rules 2016 is required. Thus, while addressing the issue of bridging the gap in management of MSW, segregation of the solid waste at source and its earliest processing nearest to the point of generation with defined destination is imperative. 4072 TPD of waste remains unprocessed which is adding to the legacy waste. In particular, adequate composting/vermicomposting/bio-methanation centers need to be set up and upgraded nearest to the source of generation of wet solid waste, listing people's involvement. This may also require establishing de-centralized and centralized waste processing facilities which should be done without further delay. Waste generators can themselves be required to process the waste under guidance and handholding by the Administration, with the assistance of identified empaneled service providers and such details may be posted on State's/Center's GeM portal. This may perhaps reduce planned expenditure.
30. Legacy waste sites, which are reported to be only 26 having 11.74 lakh MT of legacy waste, must be maintained free from fires and other hazards till remediation is completed. Safety of workers engaged and preventing public nuisance should be ensured. There could be other such sites in remaining ULBs. Such sites may be fenced with row of trees or wall, as may be viable, for aesthetics, preventing foul smell and safety. Provisions of Schedule-I of the SWM Rules, 2016 may be strictly followed.

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Water quality in the vicinity of legacy waste dump sites may be periodically monitored. If any contamination is found, remedial action may be taken. Environmental safety aspects associated with legacy waste dump sites be complied with as specified in Schedule I of MSW Rules, 2016.

31. Dump sites in operation as well as the legacy waste dump sites occupy huge area of valuable public lands. They remain source of air, water and land pollution resulting in damage to environment and public health. They emit intolerable smell and cause hazardous and unsafe environment for inhabitants in the vicinity. Their life is hell which is denial of their constitutional and human rights. In terms of money also, huge loss is caused to public health and environment. This situation is not acceptable in a civilized society governed by rule of law. For victims of situation, there is no governance. In order of the Tribunal dated 18.08.2022 in RA No. 21/2022 in OA No. 286/2022, two scientific studies on the subject of extent of environmental damage have been referred to. These are reproduced below:

*"7. ...Legacy waste dumpsites are serious threat to public health and also source of generation of greenhouse gases. The Tribunal considered the issue of quantification of loss to environment by legacy waste dump sites inter alia in OA 514/2018 and OA 519/2019. Orders passed show that as per expert studies, loss for such failure, due to release of pollutants in air atmosphere, release of leachate into ground / surface water and soil, due to pollution from the landfill site, damage cost associated with climate change due to carbon di-oxide and methane, damage caused due to aesthetics loss, price depreciation due to disamenity cost etc., is huge running in hundreds of crores. Some of the orders showing this are quoted below:*

**Order dated 23.03.2020 in O.A. No. 519/2019**

"xxx.....xxx.....xxx

18. We may observe that non-compliance of rules relating to waste disposal results in damage to the environment and public health. Any failure needs to be visited with assessment and recovery of compensation for such damage from the persons responsible for such failure. **A study was recently got conducted by CPCB, under**

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orders of this Tribunal requiring such a study by a joint Committee comprising CPCB, NEERI and IIT, Delhi about the monetary cost of damage caused to the environment on account of existence of legacy waste dump site at Gurgaon (Bandhewadi) vide order dated 05.03.2019 in O.A. No. 514/2018. The report of the CPCB filed on 13.02.2020 is that damage on account of the said legacy waste dump site was Rs. 148.46 crore, on account of damage to the air quality, soil and water quality, climate change and disamenity (aesthetic). The damage has been assessed in terms of impact on health due to release of pollutants in air atmosphere, release of leachate into ground / surface water and soil, due to pollution from the landfill site, damage cost associated with climate change due to carbon di-oxide and methane, damage caused due to aesthetics loss, price depreciation due to disamenity cost etc.

19. Thus, monetary cost of every legacy dump site is expected to be huge depending upon the location, quantity and quality of waste and area covered, its proximity to water body/ stream and human habitation etc. Needless to say that there is huge cost for non-compliance of provisions relating to waste management – Solid as well as Liquid. Loss to the environment and public health is taking place not only on account of delay in clearing legacy waste but also for not complying with other provisions of the Rules resulting in huge gap in generation and processing of waste. It may be necessary to determine such cost for delay in clearing legacy waste at every dump site as well as for delay in complying with other rules and failure to treat sewage and recover the same from the persons responsible for action in the matter. **Let the Committee comprising CPCB, NEERI & IIT Delhi carry out similar study as mentioned in Para 18 above to assess the amount of damage to environment on account of dump sites in Delhi within two months.”**

**Order dated 29.01.2021 in O.A. No. 519/2019**

“6. Accordingly, status report dated 28.01.2021 has been filed by the CPCB as follows:-

**“2.0 Action Taken :-**

**In compliance of Para 19 of aforesaid Hon'ble NGT's Order, Joint committee comprising of following members has been formed:**

- Dr. S. K. Goyal, Chief Scientist and Head, NEERI Delhi Zonal Center
- Dr. G .V .Ramanna, Professor, Department. of Civil Engg., IIT-Delhi
- Ms D. Sinha, DH- UPC-II, CPCB

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- Mr. P. Agarwal, Scientist-E, CPCB

Report on "Assessment of amount of damage to environment on account of dumpsites in Delhi" as prepared by Joint committee is placed at Annexure-A. Amount of Damage to Environment due to three dumpsites of Delhi to be levied on Municipal Corporations of Delhi is given in the following table:

S. No.	Name of Municipal Corporation	Name of Dumpsite	Damage Cost assessed, (Rupees)
1.	NDMC (North Delhi Municipal Corp.)	Bhalswa	155.9 Crore
2.	EDMC (East Delhi Municipal Corp.)	Ghazipur	142.5 Crore
3.	SDMC (South Delhi Municipal Corp.)	Okhla	151.1 Crore

xxx.....xxx.....xxx

7. Report of inspection conducted by the joint Committee comprising of the CPCB, NEERI and IIT Delhi is filed with following summary and conclusion:

**"5.0 SUMMARY & CONCLUSION :**

- i. Hon'ble NGT in OA No. 519/2019 constituted a Committee comprising of CPCB, NEERI & IIT Delhi to assessment of damage to environment due of dump sites in Delhi within two months.
- ii. Baseline information was collected by Committee through Questionnaire sent to three concerned Municipal Corporations (MCs). As per the information provided by the MCs, bio mining is being carried out at all three sites. **However, about 6% of waste has been bio-remediated at the three sites.** Further, fresh waste is being dumped at all three dumpsites.
- iii. Potential sources of air pollution at the sites include handling of fresh waste, Bio mining of legacy waste, Methane and other Green House gases from the Dumpsite, transportation of fresh waste & screened fractions, Odour & Fire accidents. Potential sources of water pollution at the sites includes Leachate which is being generated at all the three dumpsites
- iv. Air Pollution control measures taken at site includes mainly includes sprinkling of

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water. It has been informed by the authorities that smog guns are being procured for control of air pollution. **No concrete measures for leachate collection and treatment have being taken at the three dumpsites. Leachate is partially being recirculated for stabilization of waste and the remaining is being discharged into nearby surface water drains. Actual details regarding quantity of leachate used/ discharged not provided by the concerned authorities**

- v. **Concentration of TDS, TSS, COD & BOD in leachate exceeds the stipulated norms at all the three dumpsites. Concentration of Heavy metals is within the stipulated norms with the exception of lead which has marginally exceeded the permissible limits at Ghazipur. Assessment of Ambient Air, Surface & Ground Water quality is based on monitoring data of CPCB for the past three years. Zone of impact has been considered to be 5 km and information related to monitored stations located within and beyond this radius has been compiled and analysed. In addition, information provided by Delhi Pollution Control Committee regarding ground water monitoring has been taken into consideration.**
- vii. **As per air quality monitoring data, PM<sub>10</sub> & PM<sub>2.5</sub> concentrations exceeded the prescribed values at all monitored stations upto 5 km distance & beyond from the Dumpsite sites. SO<sub>2</sub> & NH<sub>3</sub> concentrations are within the prescribed values at all monitored stations. Benzene has exceeded the stipulated limited at one station and NO<sub>x</sub> has exceeded the permissible limit at 7 monitored stations.**
- viii. **As per the water quality monitoring data, concentration value of Arsenic, Chromium, Copper, Chloride, TDS, Fluoride, Cadmium and Iron exceeded the permissible limits at specified locations of Surface & Ground Water locations. Besides COD was detected at several stations monitored. As heavy metals (except iron) concentration in leachate was within specified norms and Chloride and TDS were within the permissible drinking water limits (BIS 10500) at most stations monitored, further**

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analysis was done in terms of COD & Fe concentration levels and following are the observations:

- High level of COD & Fe reported in Ground water at all three sites in Ground water which may be due to leachate from the dumpsite
  - Very High level of COD, Chloride, TDS, TSS, Turbidity reported in surface water body (Bhalswa lake) located within a radius of 0-1 km from Bhalswa site, which may be due to leachate from the dumpsite
  - High COD values reported in surface water body (Sanjay Lake) located at a distance of 3-5 km from Ghazipur site. Owing to the distance from the site, actual impact due to dumpsite can be confirmed based on the hydrogeology of the region and contaminant transport modelling
  - Fluctuating trend in Iron & COD concentration in ground water observed within 5 km radius at the three sites. Overall increase in Iron and COD levels observed with increase in distance from the dumpsites, indicating, marginal impact on ground water quality due to dumpsite within 5 km distance from dumpsite
  - Ground water outside 5 km radius have reported higher value of COD & Fe than stations located within 5 km radius, indicating minimal impact of dumpsite on ground water quality. Local factors are contributing in deterioration in water quality at these stations
  - As several sources of water pollution including open drains observed in these regions, actual impact of the local sources as well as that of the dumpsite can be confirmed based on the hydrogeology of the region and contaminant transport modelling
- ix. There are currently 37 Continuous Air Quality monitoring locations in Delhi, of which 10 are located within a distance of 5 km from the dumpsites.
- x. Range in variation in PM2.5 & PM10, NOx & Benzene concentration levels within 5 km overlaps the range observed for

stations located at distance greater than 5 km from dumpsites. Fluctuating trend is observed in NOx /Benzene concentration levels vis-a-vis distance from the dumpsite.

- xi. Several local factors such as drains, road dust, vehicular pollution, C&D waste etc. also contribute towards air & water pollution in the region.

As per analysis of air and water quality carried out, deterioration in environmental quality cannot be attributed directly to the various activities happening at the dumpsites. **As further detailed investigations are required to assess actual impact of the dumpsite related activities on the environment (air, water & soil quality), interim cost of damage to environment is based on the Environmental Compensation to be levied for violation of Solid Waste Management Rules, 2016. Cost of damage to environment has been calculated based on the Environmental Compensation to be levied for violation of Solid Waste Management Rules and has been assessed as Rs.155.9 Crore (for Bhalswa), Rs. 142.5 Crore (for Ghazipur) and Rs. 151.1 Crore (for Okhla).**

- xii. Source apportionment studies are required to assess the actual impact of air pollution sources at dumpsite on air quality in the region.

- xiii. Detailed hydrogeological investigations and containment transport modelling is required to assess the impact of dumpsites on surface / ground water."

8. As shown above, in O.A. No. 514/2018, damage to the environment was assessed at Rs. 148.46 crores for Air pollution, Water pollution, Soil pollution, Climatic (GHG emissions) and Aesthetics has been taken into consideration in the report and damage cost to environment is estimated at Rs 148.46 crores. The report has following conclusions:-

**"7. Results & Conclusion**

The report focuses on identifying and estimating monetary losses (in 2019 Rupees) on the environment due to the operation of Bandhwari municipal dumpsite. The damage was assessed with a consideration that there is no major polluting industries existing in nearby vicinity other than the dumpsite. The study estimates a total



incurred damage of about ₹ 148.46 Crore due to externalities from Bandhwari dumpsite. The breakup is shown in Table 22. The cost for damages includes drivers of externalities like greenhouse gas emissions, air pollution, water pollution, soil pollution and aesthetic loss.

**Table 22: Break Up of Monetary Estimation of Damages (reported in 2019 values)**

<b>Environment</b>	<b>Estimated Damage Cost in Lakhs, INR</b>
Air	Nil
Water	2900
Soil	31*
Climatic (for last 5 years)	7,000
Aesthetic	4,946
<b>Total</b>	<b>14,846</b>

\*Soil value is not considered in total, to avoid double-counting, as it based on total quantum of heavy metal from leachate which is considered in water as well.

The valuation of damages is done for greenhouse gas emissions using social cost of carbon approach recommended by USEPA. The social cost of carbon is indirect measure of loss in economy due to emission of CO<sub>2</sub> and is contributing by 73% of total damage due to Bandhwari municipal dumpsite. Air pollution damages are not valued as the emissions hardly breach the limits and the area in which emissions are higher, no population exposure is there. Further, the leachate contaminated groundwater and soil damages are valued using cost transfer method and Extern report valuations. Groundwater sample analysis shows lead and nickel exceeding the BIS standards at sampling locations near the dumpsite. Groundwater beneath the dumpsite showed high contamination due to heavy metals such as Cr, Cu, Pb & Ni. Physiochemical characteristics such as BOD, COD, SS, N, P of the treated leachate showed higher concentration and have contributed to half of the total damage cost in water environment. The leachate is valued for the damages which it can cause due to contamination of soil and water. The damages to water are considered as overall damages. The total quantum of heavy metals due to leachate is fixed and is used for valuation for both soil and water, however, higher damages are seen for water and hence considered in total. Aesthetic losses due to dumpsite are valued using hedonic pricing method. GHG emissions are a part and parcel of any dumpsite. If proper control systems are kept in place these emissions can be controlled and may be utilized as well and hence

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*maximum damages can be averted. Leachate also should be controlled and treated scientifically.”*

#### **Use of reclaimed land occupied by legacy waste sites**

32. As already mentioned earlier, legacy waste dump sites have resulted in huge damage to the environment and population in the vicinity of such dump sites who have suffered in safety, health and comfort. For compensating them for such damage, one third of land occupied by legacy dump sites (on reclamation) needs to be reserved for dense forest and in the process of afforestation, Campa Funds can be utilized in accordance with the provisions of Compensatory Afforestation Fund Management and Planning Authority Act, 2016 (CAMPA Act). One third of reclaimed land out of the said dump site needs to be reserved for integrated waste management facilities. Remaining one third can be used for any other purpose, consistent with the above purposes, including a part of it being utilized for monetizing, if funding is required for tackling the legacy waste. Legacy waste clearance has to be in minimum further time as laid down statutory timelines have already expired and serious damage is taking place. It may be noted that remediation of legacy sites may be one time affair and such situations should not arise in future. Bio-remediation followed by bio-mining has to be executed in accordance with the Guidelines/SoP laid down by CPCB<sup>9</sup> and the residues/rejects arising out of such processes are to be properly utilized and managed with well-defined destinations. Having regard to the fact that significant quantity of rejects is generated out of biomining processes. Tribunal in its order dated 23.03.2023 in OA No. 606/2018 in respect of State of UP has already directed that CPCB, in consultation with other concerned agencies,

<sup>9</sup> <https://mpcb.mizoram.gov.in/uploads/attachments/6e7c1548449702807cb534c7cf89a1fe/pages-207-guidelines-for-disposal-of-legacy-waste.pdf>

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including some of the States PCBs and Municipal Corporations, may work out environmentally safe methods/options for their use, elaborate para 4.3 of its guidelines and issue operative directions, particularly for such cities having significant quantities of legacy waste. Once remediation is done at one site like Muzaffarpur, repeated tendering may be avoided and instead standardized rates be worked out for the execution of similar remediation to save time or such execution be done Departmentally. The remaining 115 ULBs may remediate legacy waste expeditiously by preponing proposed schedule. Use for land to be reclaimed be declared in advance so that further steps can be taken in that direction. This is in line with order of this Tribunal dated 11.10.2022 in OA No. 300/2022, *In re: News item published in News 18 dated 26.04.2022 titled "Delhi: Massive Fire at Bhalswa Dump Yard, Fourth This Year; 13 Fire Tenders on Spot"*. Relevant part thereof is quoted below:-

"xxx .....xxx.....xxx

37. Restoration measures will include scientific disposal of the accumulated garbage as per statutory Rules and environmental norms, fire control and mitigation measures, construction of boundary wall/bio-fencing by trees and shrubs/ afforestation, plantation, leachate treatment facility. Course of action planned and executed at other places<sup>10</sup> where legacy waste dumpsites are reported to have been remediated may also be studied. Ground Water Authority may examine the extent of leachate flow into the ground water on which remedial action may be taken.

38. It is to be ensured that current waste is not added to legacy waste dumpsites. After collection, the same be taken to the destination such as Integrated Waste Management Facility or stand alone Waste Management Facilities such as Composting Centres, C&D Waste Centres and RDF Units, Waste to Energy Units, Cement Factories, Road Construction and filling up identified low lying areas, as per norms. This requires careful planning and execution with the involvement of senior level officers instead of leaving the task to junior officers as appears to be currently happening. Precautions in light of report of the Committee headed by Justice S.P. Garg, retired Judge, Delhi High Court need to be taken forthwith. To control foul smell and improve aesthetics, turfing of landfill sites must be done forthwith either in the form of a boundary walls with necessary entry and exit gates or fencing by plantations of at

<sup>10</sup> such as Indore and Ahmedabad

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least three rows of native fast growing and tall native trees requiring minimum water in the periphery of landfill sites as well as complying with other criteria for development of facilities at such sites following the provisions under the Schedule I of MSW Rules, 2016. A clear action plan with defined course of action needs to be drawn up after brain storming and studying the remediation processes adopted at other places. Consequences of overshooting timeline against identified officers/service providers may be specified and enforced. The Committee may consider undertaking visits to appropriate sites.

39. One of the crucial links in management of remediation work based on bio-mining and bio-remediation is the utilization and disposal of rejects like inert, RDF, stabilized bio-earth. Segregated fractions and components which are in high quantity be safely utilized and disposed. Bulk users of RDF, three waste to energy projects should utilize the RDF and if required enhance their capacity without compromising environmental norms and public safety.

40. To compensate the affected citizens of the area, the authorities are under obligation to develop dense forest in at least on one third of the land occupied by the dumpsite, after the sites are cleared. One third can be utilized for setting up Integrated Waste Management Facilities or other like infrastructure. The remaining one-third can be utilized for any other purpose, including raising of funds consistent with environment concerns without affecting the use of the two-third, as earlier mentioned. The authorities may explore setting up a tourism and recreational centre with the involvement of an appropriate agency on PPP or Hybrid Annuity Model or other mechanism so that investment is made which is allowed to be recovered from the tourists visiting such centres. Creation of an appropriate water body may be considered as part of such recreational centre. Possibility of setting up an Interpretation Centres at all the three sites to facilitate study for creating awareness for the citizens may also be considered.

41. Community involvement including the Welfare Associations, Educational Institutions, Volunteers, corporates, charitable and other social organisations and individuals may be explored. Such involvement may be explored for plantation drives also. There is also need to strengthen the Control Room and set up Grievance Redressal Mechanism accessible to the citizens to extend immediate help in emergencies within a month."

33. Thus, execution plan relating to management of municipal solid waste for both Urban and Rural areas need to include setting up of new facilities and augmentation of existing waste processing plants (centralized and decentralized) for un-processed waste estimated to be 4072 TPD. Bio-remediation/bio-mining process for remaining 115 sites and for ongoing sites needs to be executed as per CPCB guidelines and the stabilized organic waste from biomining as well as from compost plants need to

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comply with laid down specifications. Other material recovered during such processes be put to use through authorized dealers/handlers /users instead of unorganized disposal. Further, instead of creating more dumping sites for waste generated on day-to-day basis, waste processing plants already set up be fully utilized so that no further legacy waste is generated. Simultaneously, **plastic waste and construction and demolition waste processing plants be also set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste.** It may be worthwhile to take into consideration guidelines on the subject issued by the Ministry of Housing and Urban Affairs (MoH&UA), GoI titled "Waste to Wealth" on 2.10.2017 under Swachh Bharat Mission.<sup>11</sup>

#### Sewage Management

34. Gap in generation and treatment of sewage has to be addressed at the earliest as observed earlier. The level of gap in sewage treatment is to the extent of 2193 MLD. Appropriate treatment of such waste has to be undertaken ensuring that no fecal contaminants are discharged into water streams/ponds/rivers. The existing STP be properly operated and kept compliant with the standards. Treated sewage needs to be utilized for secondary purposes. Immediate efforts need to be made for ensuring connectivity with STPs so to operate with their fully designed and installed capacity.

35. Compliance status of laid down standards at the outlets of STPs has to be ensured. Timeline for the establishing requisite treatment systems in terms of judgment of Hon'ble Supreme Court in *Paryavaran Suraksha vs.*

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<sup>11</sup> <http://cphceo.gov.in/upload/5abc86de40912WastetoWealth2Oct.pdf>

*Union of India*, supra has long expired, speedy further action has to be ensured.

36. As already noted and also observed in the judgement of the Hon'ble Supreme Court in *Paryavaran Surakhsha*, supra, quoted earlier, the matter falls in 11<sup>th</sup> and 12<sup>th</sup> Schedules to the Constitution. It is constitutional responsibility of the State and the Local Bodies to provide pollution free environment and to arrange necessary funds from contributors or others. Being part of right to life, which is also basic human right and absolute liability of the State, lack of funds or other resources such as land (sites for waste management) cannot be plea to deny such right. Such resources have to be found by the State by its policies and according due priority to the subject. Further, while there may be no objection to any central funds being availed, the State cannot avoid its responsibility or delay its discharge on that pretext. Free ship or other policies involving State resources cannot take priority over basic need for hygiene and pollution free environment.

37. Sewage can be processed by cost-effective methods at least at several identified locations with least expenses. Decentralized and the prefabricated/modular treatment plants can be explored, apart from imposing condition of ZLD on industries and large individual establishments like, Group Housing Societies etc. set up waste water management and utilization systems and reduced load can be processed partly with the help of water using commercial establishments requiring water for their processes enforcing consent conditions in CTEs and CTOs whereby State's financial burden can be reduced.

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38. In this context, the draft Notification of MoEF&CC dated 25.02.2022<sup>12</sup> etc. and the relevant part of the draft Notification in context of sewage and solid waste management is reproduced below:

*“xxx .....xxx.....xxx*  
**C. Management of sewage/waste water, Reuse and recycle of treated wastewater by dual plumbing system**

*10. Dual Plumbing System shall be implemented - one for supplying fresh water for drinking, cooking and bathing etc. and another for supply of treated water for flushing.*

*11. Only treated water shall be used for flushing.*

*12. In no case, sewage or untreated waste water generated within the project area shall be discharged through storm water drains or otherwise into water bodies nor discharged/injected into the ground water by any mode.*

*13. Subject to Clause (3) of this notification, the project authority may opt or avail to common off-site treatment facility, as feasible, for treatment with reuse & recycle of corresponding quantity of treated water through the dual plumbing system for flushing and other non-potable use.*

**A. For projects with built up area of 5,000 sq. mtrs. to 20,000 sq. mtrs. -**

*i. In areas where there is no municipal sewage network,*

*a. Either Onsite Sewage Treatment Systems with capacity to treat 100% waste water may be installed with appropriate tertiary treatment system with disinfection for black & grey water. Such treated water should be used with dual plumbing system for flushing and other non-potable use;*

OR

*b. In case of usage of septic tank, only black water shall be discharged in the septic tank. Grey water may be treated through natural treatment systems or other secondary treatment as feasible. Such*

<sup>12</sup><http://www.indiaenvironmentportal.org.in/files/file/Building%20Construction%20Environment%20Regulations%202022.pdf>

*treated water should be used with dual plumbing system for flushing and other non-potable use;*

*The excess treated water should conform to the general discharge norms of CPCB/MoEF&CC.*

*ii. In areas where there is municipal sewage network*

- a. Either Onsite Sewage Treatment Systems with capacity to treat 100% waste water may be installed with appropriate tertiary treatment system with disinfection for black & grey water. Such treated water should be used with dual plumbing system for flushing and other non-potable use;*

OR

- b. The project authority may opt to discharge only black water in such municipal sewage network subject to availability of trunk sewer line. For this purpose, two separate pipeline network- one for black water discharge and other for collection of grey water shall be installed. Grey water may be treated through natural treatment systems or other secondary treatment as feasible. Such treated water should be used with dual plumbing system for flushing and other non-potable use;*

**B. For projects involving built-up area of 20,000 sq. mts. or more -**

*14. Subject to Clause (3) of this notification, Onsite Sewage Treatment Plant with capacity to treat 100% waste water generated within the project area through tertiary treatment shall be installed. Treated waste water shall be reused on site for landscape, flushing, HVAC, fire-fighting, and other end-uses.*

*15. The adequacy of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the authorized agency.*

*16. Discharge of excess treated wastewater outside the premises, after treatment in STP, should meet the discharge standards as notified by CPCB/MoEF&CC from time to time.*

*17. Wastewater and treated water quantification system through metering/sub-metering shall be installed.*



18. Sludge from the onsite sewage treatment shall be collected, conveyed and disposed as per the Central Public Health and Environmental Engineering Organization (CPHEEO) Manual, Ministry of Housing and Urban Affairs, on Sewerage and Sewage Treatment Systems.

19. Where Common Sewage Treatment Plant facility has been availed, it shall be ensured that treated waste water is recycled back to respective building for reuse.

#### **D. Solid Waste Management**

20. Subject to Clause (3) of this notification, onsite solid waste management facility should be developed and a formal contractual arrangement shall be ensured with authorized recyclers/concerned municipal agency for disposal of all non-biodegradable waste.

21. Subject to Clause (3) of this notification, where there is no alternate arrangement for disposal of biodegradable waste, Organic waste composter/Vermiculture pit with a minimum capacity of 1.0 kg/150 sqm. of built-up area/day shall be installed & operated."

#### **Maintaining sources of clean water (rivers, storm water drains and water bodies – lakes, wetlands etc.) free from treated or untreated sewage, channelizing treated sewage for non potable purposes**

39. We also find that sanctity and significance of natural storm water drains needs to be maintained. Storm water drains, if left unpolluted, can be source of drinking water for humans, birds, animals or aquatic life and discharge of sewage or even treated water which is not of standard of drinking water, seriously affects such drinking water resource adversely affecting their health. They are not to serve as sewage carrier. The Tribunal has comprehensively dealt with this issue on 03.08.2022 in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors.* Thus, in the State, rivers, streams, ponds and lakes should be maintained for their pristine quality.

40. Water quality data maintained by CPCB and Bihar State PCB shows that at all 33 locations, where water quality of river Ganga is monitored,

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water of Ganga is not fit for bathing, what to talk of drinking. It contains high extent of fecal coliform bacteria. There is thus need to prevent sewage being discharged into Ganga or its tributaries.

41. Efforts are also required on utilization of treated sewage such as by establishments like malls, industrial estates, automobile establishments, power plants, playgrounds, railways, bus stands, local bodies, universities etc. to save potable water for drinking. The treated sewage can be utilized for industrial/agricultural/other non-drinking uses like washing railway wagons/yards, buses, roads, water sprinkling and several such models reportedly exist<sup>13</sup>. The State may contemplate with prospective plan to utilize treated sewage extensively rather than discharging into natural water courses which are very precious.

42. In particular, we may refer to the Government of India (Ministry of Power) Notification dated 4.3.2020 requiring Thermal Power Plants to utilise treated sewage:

***“Mandatory use of treated sewage water by the Thermal Power Plants as per the provisions of the Tariff Policy 2016-regarding.***

*The Tariff policy 2016 issued by Ministry of Power (copy enclosed) under the clause 6.2 (5) has mandated that the thermal*

<sup>13</sup> <https://www.newindianexpress.com/cities/chennai/2019/jul/31/chennai-industries-to-now-use-treated-sewage-water-2011837.html>  
<https://timesofindia.indiatimes.com/city/surat/surat-water-reuse-model-goes-global/articleshow/85668103.cms>  
<https://www.aninews.in/news/national/general-news/surat-generating-massive-revenue-by-selling-treated-water-to-industries20201217051127/>  
<https://swachhindia.ndtv.com/surat-generating-massive-revenue-by-selling-treated-water-of-river-tapi-to-industries-54411/>  
[https://m.timesofindia.com/city/ahmedabad/amc-offers-rs43/kl-treated-wastewater-for-industries/amp\\_articleshow/87169850.cms](https://m.timesofindia.com/city/ahmedabad/amc-offers-rs43/kl-treated-wastewater-for-industries/amp_articleshow/87169850.cms) <https://theprint.in/india/governance/nagpur-to-become-the-first-indian-city-to-treat-and-reuse-90-of-its-sewage/180493/>  
[https://www.business-standard.com/content/press-releases-ani/india-s-1st-and-largest-ppp-on-waste-water-reuse-completed-in-record-time-during-pandemic-bags-ficci-water-award-2020-121022500841\\_1.html](https://www.business-standard.com/content/press-releases-ani/india-s-1st-and-largest-ppp-on-waste-water-reuse-completed-in-record-time-during-pandemic-bags-ficci-water-award-2020-121022500841_1.html)  
[https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC\\_%26\\_KTPS\\_success\\_story\\_28052019.pdf](https://mpcb.gov.in/sites/default/files/focus-area-reports-documents/NMC_%26_KTPS_success_story_28052019.pdf)  
<https://cpcb.nic.in/success-stories/upload/1501156301.pdf>  
[http://cphero.gov.in/upload/uploadfiles/files/engineering\\_chapter7.pdf](http://cphero.gov.in/upload/uploadfiles/files/engineering_chapter7.pdf)

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power plant(s) including the existing plants located within 50 km radius of sewage treatment plant of a Municipality/local bodies/similar organization, shall in the order of their closeness to the sewage treatment plant, mandatorily use treated sewage water produced by these bodies and the associated cost on this account be allowed as a pass through in the tariff.

2. To facilitate use of treated sewage water by the power plants, a draft MOU (copy enclosed) between ULB and power plants was placed on CEA website addressed to all the power utilities. This document provided the flexibility to the ULBs to build the STP, and deliver the required water quality to the power plants after tertiary treatment. The power plants also had choice to construct their own tertiary treatment plant and associated transportation pipelines.

2.1 As per the present arrangements the cost of the STP is borne by the urban Local Body, and the cost of tertiary treatment, the pipeline for transport of water and the pumping system for this purpose is to be borne by the Thermal Power Plant.

Thus; in the draft MoU:-

Part-A - which includes the raw sewage supply system from sources to STP, Sewage Treatment Plant (Primary and secondary-STP), supply of secondary treated sewage water from STP to inlet of TTP (Tertiary Treatment Plant) is the responsibility of the Urban Local Body; while

Part-B - which includes the Tertiary Treatment Plant, the Treated Sewage Water pumping station, the pipe line conveying the water upto point of delivery at power plant, is the responsibility of the thermal power plant.

3. It was clarified that irrespective of mode of investment explained above no payment would be made by power utility towards supply of secondary treated water from STP secondary treatment plant which acts as input water for the Tertiary Treatment Plant (TTP).

3.1 As regards the setting up of the system of Part B - the tertiary treatment plant, the pipeline and the pumping system is concerned, two options were given. One option was that the ULB will set it up and realize the cost thereof from the thermal power plant by levying a charge per Kilo Liter of water. The second option given was the thermal power plant may set up the system of Part B itself. It has been seen that where the first option was followed - the Municipal Body setting up the system of Part B and recovering the cost thereof by a tariff per KL of water, there were disputes regarding the rates at which charges were levied.

3.2 Considering this and the delays caused by this; the arrangement of treated water supply between STPs and power plants has been reviewed and to promote the use of treated sewage water by the Thermal Power Plants as per the provisions of the Tariff Policy 2016, it has been decided as under:

a) The treated sewage water transportation system may be constructed by the power plants and the cost of transportation of

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treated sewage water up to the power plant shall be borne by the end use power plant.

b) The Urban local bodies (ULBs) shall facilitate the power plants in obtaining the Right of way etc, for laying the water transportation pipeline by the power plant.

c) The tertiary treatment plant may be constructed by the power plants and consequently the cost of tertiary treatment plant may be borne by the end use power plant.”

43. The State Authorities may accordingly coordinate with the concerned power plants. Bihar State PCB may grant CTO to power plants, including captive power plants and concerned ULBs for making such arrangements in time-bound manner.

44. We may also mention that use of treated sewage for afforestation measures may result in higher carbon sequestration for which carbon credit can be claimed as per applicable policy, which may be explored by the State, if so advised.

45. As already observed, there is need for planning to prevent sewage (treated or untreated) entering the potable water resources. Instead, the same is to be suitably treated and channelized for non-potable purposes – agriculture, industrial or others. By way of illustration, we may refer to certain models which can be considered at appropriate locations. The same have been mentioned in order of this Tribunal dated 11.10.2022 in M.A. No. 43/2022 in OA No. 41/2020, *Pushpendra Kumar vs. Nagarpanchayat, Kadaura & Ors.*, as follows:

“5. In this regard, we have drawn their attention to *Seechewal Model*<sup>14</sup>, *Karnal Technology of sewage treatment and zero discharge and manual on sewerage and sewage treatment systems- 2013 (chapter7)*, issued by the Central Public Health & Environmental Engineering Organisation (CPHEEO), Ministry of Urban Development, GoI, which provide for inexpensive and simple methods of treatment

<sup>14</sup> <https://www.civildaily.com/news/seechewal-model-of-waste-water-management/>

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of waste water, its utilization for irrigation and other secondary purposes. The said models are briefly described as follows:-

**Seecheval Model :**

- Provides for use of treated waste water for irrigation in order to conserve precious surface fresh water and ground water. The process involves passing waste water through four well for cleaning the waste water and thereafter use of such treated water for irrigation. The process can be undertaken by communities through collective approach.

**Karnal Technology Of Sewage Treatment & Zero Discharge.**

- Involves growing trees/plants on ridges with one meter wide and 50 cm height and irrigated by treated effluent in furrow. The technique utilizes entire bio mass present in waste water and provides nutrient to soil and plants. By this method forest plants/trees can be grown which can be used for firewood and timber. By this technique no chance of pathogen, heavy metals or organic compounds enter the food chain. Tree species like Eucalyptus, Leucaena can be grown.

**Central Public Health & Environmental Engineering Organisation (CPHEEO)**

**Manual on Sewerage and Sewage Treatment Systems – 2013 (Chapter 7)**

- Provides various case studies of utilization of treated sewage and its reuse as cooling water in power plant, in airport, in petroleum refinery, fish culture (like at Mudiali, Kolkata), road washings, ground cooling, bidders and also in agriculture. In agriculture the suitability of treated sewage is dependent upon soil, salt tolerance of the crop, intake of minerals and climate conditions. Sewage conforming to specified norms can be applied to selected species of food crops into soil by strip, basin or furrow irrigation. Sprinkler irrigation could be used with treated sewage. During rainy and non irrigating seasons, the treated sewage can be held in lagoons or undertaking irrigation in additional land/waste land including resorting to artificial recharge of ground water."

We have also come across and low cost options for sewage/sullage treatment for less population at village Sultanpur and Village, Kurak Jagir in District Karnal. These grey water management projects based on waste stabilization and system have been executed under Swachh Bharat

Mission Gramin and MG NREGA. These systems are designed for intake of waste water less than 100 KLD allowing waste to stabilize and using wet flow of ponds for irrigation. Such models may help for medium and small towns and the Rural areas as substitute for high cost technology. Central Public Health and Environment Engineering Organization (CPHEEO), Ministry of Housing and Urban Affairs dealt with the matter in its instructions titled "Municipal Used Water Treatment Technology for Medium and Small Towns"<sup>15</sup> in September 2022. Accordingly, the State may adopt low cost treatment options like Oxidation pond and utilize treated water for fisheries, duck-cum-fish culture and agricultural and horticulture purpose. The tribal practices and their upgradation according to technological upgradation with revenue raising options and mechanism be facilitated with coordinated approach.

46. Restoration measures with respect to sewage management need to include identification of sites for setting up of sewage treatment and utilization systems, upgrading systems/operations of existing sewage treatment facilities to ensure utilization of their full capacities, ensuring compliance of standards, including those of fecal coliform and setting up of proper fecal sewage and sludge management in rural areas. STPs need to have co-treatment facilities of septage rather than having isolated FSTPs. Guidelines of SBM - U 2.0 may be referred to in this respect. For urban areas, SBM-U 2.0 provides co-treatment of fecal sludge at STPs with sewage for which exclusive funding provisions are made under ringfenced accounts.

#### **Utilisation of already set up STPs**

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<sup>15</sup> <https://sbmurban.org/storage/app/media/rr-final-signed.pdf>

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47. Available treatment capacity should be fully utilised. **STPs be made compliant with the prescribed standards. There is urgent need that entire installed capacity is utilised and also ensuring that STPs under construction are well connected with conveyance system. In light of interaction with the Chief Secretary today, further requirement of STPs to an extent for urban and for rural areas can be based on oxidation pond and other options, including modular STP with emphasis on utilisation of treated sewage. Further, if in-situ projects be executed with due care and performance checked. Such projects can be intermediary options.** It may be specifically ensured that instead of discharging sewage from STPs to river Ganga or its tributaries, the treated effluents be utilised for agriculture and other secondary purposes.

48. Sewage treatment facilities adopted in terms of septic tank/soak pit/FSTP particularly for rural areas and villages may be reviewed in view of health, hygiene and the guidelines of MoH&UA.

49. Following points may also be duly considered with regard to establishment and operation of STPs:

**“A. Pipelines Networks & Related Engineering Structures:**

1. Estimation of quantity of Sewage generation (present and at the end of design period).
2. Topographical Survey of the area for which Sewage System is being designed (Contour, L-Section and cross section of Nallah/Drain to be intercepted.).
3. Details of out falls to be Tapped (both major and minor Pipelines) leading to River/Nala/Lakes/Ponds/Open Areas.
  - All Household connections to be made to branch Sewers
  - All Branch Sewers should be connected to main/trunk Sewer
  - Main/trunk Sewer line conveying Sewage to STP.
4. **Sewage Network:**
  - Length, (Kilometers)

- 9X5 99
- Pipelines, (diameter), both major and minor (millimeter),
  - Total number of Wards to be covered.

**5. Details of Sewage Pumping Station:**

- Number of Pumping Stations, if required
  - Capacity (MLD)
  - Power/Electricity requirements for pumping sewage through electric supply or DG Sets
6. Scheme for Geo-tagging of outfalls and its marking on GIS based Map with Unique Code
  7. Details of Public Toilets and Urinal (Ward Wise) to be constructed and maintained by Municipal Corporation/Council/ PHE/ Jal Nigam/ other agency/through outsourcing
  8. Details of Operation and Maintenance (O&M) of Pipelines, Pumping Stations and other Engineering structures being developed for transportation of Sewage to STP for Final Treatment
  9. Budget provisions for implementation of various activities as listed under point No.1-8.

**B. Treatment of Sewage at STP:**

1. Details of Biological and Engineering Measures for the Sewage Treatment.
2. Scheme for the use of Treated Water in Irrigation, Park/Garden, construction activities, other purposes etc.

**Need to consider change in approach for administrative processes**

50. We have suggested change in approach in realizing that remedial action cannot wait for indefinite period nor loose ended time lines without accountability can be a solution. Responsibility of the State is to have comprehensive time bound plan with tied up resources to control pollution which is its absolute liability. If there is deficit in budgetary allocations, it is for the State alone to have suitable planning by reducing cost or augmenting resources. People must be involved in the problem by appropriate awareness and strategies to encourage public participation and contribution. At the cost of repetition, health issues cannot be deferred to long future. Long future dates breach of which has taken place

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frequently in the past without accountability is not a convincing solution. It is poor substitute for compliance within laid down timelines for long past. This approach may project lack of concern or not realizing the grim ground situation crying for emergent remedial measures on priority. There is no time for leisure, reflected in timelines proposed for bridging the acknowledged gaps.

51. It is the mindset and determination to act in a mission mode which can produce results.

52. **Thus, it may be necessary to brainstorm with available experts and other stake holders in the State at different levels, evolve models for both solid and sewage management which can be fast replicated, initiate special campaigns with community/media involvement in the larger interest of protecting environment and public health with determination for prompt action.** Such brain storming sessions may enable capacity enhancement of the regulators and the processes. Campaigns and community involvement may result in reducing the financial and administrative load on the administration. The Chief Secretary may also entrust responsibility to Senior Secretaries to monitor waste management for establishments governed by non-municipal entities.

53. Compliance of environmental norms on the subject of waste management has to be on high on priority. It is high time that the State realizes its duty to law and to citizens and adopts further monitoring at its own level.

54. While reviewing the progress in formulation and implementation of District Environment Plan (DEP), as per Articles 243 W and other provisions of the Constitution read with 11<sup>th</sup> and 12<sup>th</sup> Schedule, vide order



dated 17.01.2023 in O.A No. 360/2018, *Shree Nath Sharma vs. Union of India & Ors.*, the Tribunal noted that in the State of Bihar, District Environment Plans have been prepared which are to be duly implemented by the District Magistrates through District Level Committees. Waste management is major component of the said plans for all the towns and villages. The operative part of the order is reproduced below:-

*“13. We have considered the reports. We are satisfied that further action needs to be taken by the concerned States/UTs in the light of observations and recommendations in the above report. It is well known that there is urgent need for upgrading environmental standards in the country – air, water and land in the interest of public health and in the light of Constitutional goal and mandate. This is not possible without planning. Planning should be at all levels – Districts, States as well as national. This has to be part of ongoing exercise for discharge of State’s Constitutional obligation for providing pollution free environment and protection of natural environmental resources under public trust doctrine in the light of applicable statutory regime and earlier orders of the Tribunal. The District Environment plans must contain all relevant data on different thematic subjects, covering each city, town and village, with identified gaps in compliances and set out plan for remedial action in measurable terms with requisite budgetary support to meet estimated cost. It must provide for grievance redressal mechanism with review at higher levels. This can be basis for planning at higher level and also enable monitoring and measurement of progress with reference to baseline data. On that basis there can be further policy making and planning. One of the steps is to identify vulnerable districts with respect to specific environmental issues like sand mining, industrial pollution, stone crushers/brick kilns and mining, ground water depletion etc. so as to give due attention to monitor them. The plans may provide for awarding appreciation to best/ model districts/areas which may be then replicated at other places. Plans may also provide for taking on board civil society and creating awareness through educational, social and charitable institutions, including in coordination with Legal Services Authorities. The District Plans as on 31st December of the year must be finalized with respect to remaining 98 districts expeditiously, preferably within three months. CPCB may follow up with concerned States. Progress in implementation of the plan be placed on website by 31st January every year. Likewise, State Environment Plan, taking into account District Environment Plans or any other relevant data may be finalized by 28th February every year and placed on respective State websites. The CPCB may thereafter in coordination with any other Ministry or authority prepare a consolidated plan based on State Environmental Plans by 31st March every year and place*

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*the same on its website. Consolidated national plan may also be filed with the Registrar General of this Tribunal by April 30 every year. If found necessary, the same be placed for consideration before the Bench. Let District, State and National Environmental plans be prepared and updated accordingly on continuous basis annually. Subject to such plans being considered as and when necessary and any grievance being separately considered, the application is disposed of."*

55. In order to facilitate expeditious execution of sewage and solid waste management projects, the **Chief Secretary may consider suitable orientation/interaction programmes for District Magistrates or other concerned officers to improve environmental governance.** The plans grounded for sewage and solid waste management be monitored rigorously at district and Tehsil level.

#### **Adhering to the timelines**

56. Since the issue has been pending since long and there are adverse effects of continuing delay on environment and public health, it cannot be a matter of satisfaction that some steps are taken till the entirety of the problem is tackled on war footing. Planning has to be to resolve the problem without any further delay, in shortest possible time. Whatever timeline is laid down, it should not be breached. If breached, adverse consequences for such failures must follow on the designated accountable officers instead of loose-ended processes.

#### **Community involvement**

57. Another important subject is community involvement not only for IEC activities but also for planning and execution of waste management activities. Welfare associations, corporates, religious, educational and charitable institutions can play their role. The District Environment Plans must have authentic and updated database which can be helpful for policy making and execution of projects. Regularly monitor of bridging of gaps in

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sewage and solid waste management in districts is required by the Chief Secretary through a suitable nodal officer, preferably of the rank of Additional Chief Secretary. Status of sewage and solid waste management with respect to each city, town and village be placed on State's portal and be made part of District Environment Plan. This may be done in next two months.

**Further observations to explore implementation mechanism**

58. In the light of above observations, it appears that there is need for paradigm shift in handling of the situation. The nagging problem of waste management stares the administration in the face and remains unresolved to the detriment of environment and public health. First change required is to set up a **centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level**. Of course, local authorities have to do their duty and stocktaking at the district levels may continue but subject to supervision and control of such mechanism. **It should be headed by an officer of the rank of Additional Chief Secretary with representation from concerned departments - Urban Development, Rural Development, Environment and Forest, Agriculture, Water Resources, Fisheries and Industries.** The mechanism should be working on fulltime basis. Its functions should include preparing a comprehensive blue print, periodic review of progress in bridging the gaps in sewage and solid waste management and establishing, continuous interaction with the stakeholders, including experts and institutions, concerned departments, community members and all other stakeholders. There must be a continuous training programme for those involved in execution of waste management projects. In this regard reference is made to recent order of the Tribunal dated 23.01.2023 in M.A. No. 98/2022 in OA No. 180/2021, *Mukul Kumar vs.*

State of Uttar Pradesh & Ors. It was held that training must be planned for probationers and in service officers, particularly those who have to serve as District Magistrates to implement DEPs including sewage and solid waste management. The operative part of the order is reproduced below:

*"17. The Tribunal noted that while DEPs have been prepared and uploaded on websites in about 640 out of 738 districts (about 90%), execution thereof remains a challenge. There are huge gaps in compliance of environmental norms to the detriment of environment and public health. District Magistrates have to provide leadership on the subject at grassroot level. We are not sure whether the subject is part of training imparted in academies for probationers and in-house officers such as LBS National Academy of Administration, Mussoorie, IIPA, New Delhi and other State Academies. It may be desirable that need for such training is considered. National Judicial Academy at Bhopal has included the subject as part of its training to judicial officers. On that pattern, with such further modifications as found necessary, syllabus of Administrative Training Institutes may need to include the subject. We request the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs to consider this aspect in coordination with the Directors of the Academies in question. Such training programs may include not only academic discussion but also undertaking field visits to places where successful environmental compliance models exist. Infact such training may be required in Police Academies/Public Prosecutors also. In the first instance, training may be imparted to all existing District Magistrates and thereafter to others who may have potential to work as District Magistrates or other positions where they may have to deal with such issues.*

*18. Let the Secretary, DoPT, GoI and Chief Secretaries of all States/UTs consider the issue and file their respective action taken reports with the Tribunal within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. CMC may continue its monitoring and file its further report of compliance status as on 31.03.2023 by April 15, 2023 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."*

#### **Service Providers**

59. Best practices be evolved and followed for selecting service providers and simplifying procedures for fixing terms of engagement. Mechanism be considered to engage service providers by due diligent process who may execute work relating to solid and sewage management simultaneously throughout the State – all districts, cities and towns. Selection of service

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providers may be done taking into account of his past performance and number of projects and capacity to handle successfully. There is also need for evolving key indicators and its monitoring by independent Social/Environmental Agencies about functioning of STP and solid waste management programs.

60. "Integrated Solid Waste Management for local Governments a practical guide"<sup>16</sup> brought out by Asian Development Bank published in 2017 details out solid waste management, planning and segregation of waste categories, waste collection methods, waste processing, waste to energy and diversion land fill development, operation and its management of landfill and also including contract issues by involving public private partnership. The document has been prepared based on the experience and the practices followed in several Asian Countries. The State of Bihar may look into and consider this report to handle solid waste generated, particularly the cost effective technologies mentioned in the report.

**Need for compliance of statutory duties by specified authorities under SWM Rules and monitoring by NMCG and MoH&UA for centrally assisted/sponsored schemes**

61. Under the Solid Waste Management Rules, 2016, statutory authorities for various actions have been specified. **Under Rule 5**, a Central Monitoring Committee (CMC) is to be constituted headed by the Secretary, MoEF&CC with representation from Ministries of Urban Development, Rural Development, Chemicals and Fertilizers, Agriculture, CPCB, State PCBs/PCCs, Urban and Rural Development Departments, Urban Local Bodies and Towns from the of the States, FICCI, CII and subject experts. The CMC is to meet once in a year.

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<sup>16</sup> <https://www.adb.org/sites/default/files/institutional-document/324101/tool-kit-solid-waste-management.pdf>

The Ministry of Urban Development has to coordinate with the States/UTs **under Rule 6** for periodic review and formulation of National Policy and strategies and taking other measures. **Under Rule 7**, the Department of Fertilizers, Ministry of Chemical and Fertilizers have to provide market development assistance for compost and promote marketing of such compost. **Under Rule 8**, Ministry of Agriculture has to evolve mechanism for utilization of compost. **Under Rule 9**, Ministry of Power has to decide compulsory purchase and tariff issues. **Under Rule 10**, Ministry of New and Renewable Energy Sources has to facilitate infrastructure creation and provide for subsidy. **Under Rule 11**, the concerned Secretaries of Urban Development have to prepare State Policy and Management strategies and the Town Planning Department has to ensure setting up waste processing and disposal facilities and take other enumerated actions. **Under Rule 12**, the District Magistrates have to identify suitable lands and review performance of local bodies. **Under Rule 13**, the Secretaries of Panchayats have also to perform similar duties. **Under Rule 14**, CPCB is to coordinate with State PCBs and formulate standards of ground water, ambient air quality, noise, etc. **Under rule 15**, local authorities have to prepare solid waste management plans, collection of waste and coordination with the other stakeholders for enumerated steps. **Under Rule 16**, the SPCBs/PCCs have to enforce the rules and monitor compliances. **Under Rule 17**, there are duties of private bodies, including the manufacturers to be monitored by the State Bodies. **The timelines are provided in Rule 22** for various steps. Last timeline of 5 years from the Rules expires on 7.4.2021. There is also provision for audit and submitting of annual report **under Rule 24**. Since there has been large scale non-compliances of the said rules, all the concerned authorities need to review the progress and perform their responsibility in accordance with

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law. The MoEF&CC has to finally monitor compliance, as already mentioned.

62. Based on interaction with States/UTs extensively on the issue of solid and sewage waste management, we are of the view that Central Ministries and Departments need to facilitate States/UTs to effectively execute centrally sponsored projects. This will include utilization of waste for defined purposes involving components of central funding. Some such aspects include (i) utilisation of installed STPs are fully utilized remaining unutilised due to lack of connectivity which can be overseen by MoH&UA. Utilization for treated sewage should be taken as an integral part of the sewage treatment planning with STPs. (ii) looking into applicability of standards for sewage treatment in Urban and Rural areas, considering the usage of treated sewage and mode of disposal under the Water (Prevention and Control of Pollution) Act. 1974. This can be done by MoH&UA, MoEF&CC and CPCB under the coordination of MoH&UA; (iii) maximizing use of treated sewage and the compost made out of municipal solid waste as full or partial substitute of fertilizer and ultimately reviewing subsidy issue which may be done under joint coordination of MoH&UA and Ministry of Agriculture and Ministry of Chemical and Fertilizer (iv) process of setting up of waste to energy projects as per applicability in cities and towns with specified technologies and ensuring compliance with environmental norms by Ministry of Power and Ministry of Non-Renewal Energy (MNRE) and MoH&UA while funding the projects. We have already cleared that such projects may be kept out of the scope of environmental clearances but taking due care based on siting and preventing human health damages (v) specific directions on management of rejects out of biomining processes of legacy waste to avoid haphazard disposal/dumping by CPCB and MoEF&CC.

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63. In view of continuing huge gap in solid and liquid waste generation and treatment, it is high time that Ministry of Housing and Urban Affairs (MoH&UA) and Ministry of Jal Shakti (MoJS)/ National Mission for Clean Ganga (NMCG) who have programmes like Swachh Bharat Mission (SBM – Urban 2.0)<sup>17</sup>, AMRUT 2.0<sup>18</sup>, Swachh Bharat Mission (Grameen)<sup>19</sup> and River Cleaning, appropriately monitor compliance of waste management norms by concerned States/UTs and take remedial action on their part. Central Funding and State budgetary provisions need to be adequately allocated and apportioned keeping in view of environment compensation which is based on the restoration work estimate. While granting/disbursing funds to States/UTs, execution mechanism for centralized tendering at the State level to overcome delays at each city/town level may be considered. This may facilitate timely utilization of funds. MoEF&CC and CPCB may continue monitoring as per MSW Rules and the Water Act. MoH&UA and NMCG may also note the gaps reported by the States and UTs in solid and liquid waste management. MoH&UA may further consider to render proper financial and technical support to States and UTs and also keeping in view of Environment Compensation (EC) either directed by the Tribunal or States having given statements to ringfenced EC at their own level.

#### Conclusion

64. **We hope in the light of interaction with the Chief Secretary, the State of Bihar will take further measures in the matter by innovative approach and stringent monitoring, ensuring that legacy waste to the extent or more than 11.74 lakh MT as well as unprocessed urban waste of 4072 TPD and gap in liquid waste generation and treatment which**

<sup>17</sup> <https://sbmurban.org/storage/app/media/pdf/swachh-bharat-2.pdf>

<sup>18</sup> <https://mohua.gov.in/upload/uploadfiles/files/AMRUT-Operational-Guidelines.pdf>

<sup>19</sup> [https://jalshakti-ddws.gov.in/sites/default/files/sbm-ph-ii-Guidelines\\_updated\\_0.pdf](https://jalshakti-ddws.gov.in/sites/default/files/sbm-ph-ii-Guidelines_updated_0.pdf)

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is 2193 MLD are bridged at the earliest, shortening the proposed timelines, adopting alternative/interim measures to the extent and wherever found viable. Restoration plans need to be executed at the earliest simultaneously in all districts/cities/ towns/ villages in a time bound manner without further delay with well laid monitoring mechanism at State and District level. District Magistrates must take ownership for monitoring of sewage and solid waste management and regularly providing report to Chief Secretary on monthly basis and overall compliance be ensured by Chief Secretary for which regular meetings be conducted.

65. As already observed, it will also be open to the State to plan raising of requisite funds from generators/contributors of waste or by any other legal means.

66. In our recent order dated 01.09.2022 in O.A No. 606/2018 (in respect of State of West Bengal), considering scale of compensation adopted in earlier cases including in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors.*, compensation was determined @ Rs. 2 Crore per MLD for untreated liquid waste and in OA No. 286/2022 for unprocessed legacy waste compensation was fixed @ Rs. 300 per MT to be utilized for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. Operative part of the said order is reproduced below:-

***“Conclusion about quantum of compensation***

*49. In the light of above and considering damage to the recipient environment, we hold that apart from ensuring compliance at the earliest, compensation has to be paid by the State for past violations. The amount of compensation is fixed @ Rs. 2 crore per MLD (at which rate compensation has been levied against Noida and DJB in OA No. 1002/2018, *Abhisht Kusum Gupta vs. State of Uttar Pradesh & Ors*, referred to in para 48 above for detailed*

*reasons mentioned therein). As noted earlier, gap in generation and treatment in West Bengal, as per data furnished is 1490 MLD. Thus, under this head, liability of the State of West Bengal is to pay compensation of Rs. 2980 crores, rounded off to Rs. 3000 crore in view of continuing damage. For failure to process solid waste, unprocessed legacy waste being 1.20 crore MT, compensation is assessed @ Rs. 300 per MT (at which approximate rate compensation has been awarded in OA No. 286/2022 against Municipal Corporation, Ludhiana, for the reasons given therein). This works out to Rs. 366 crore but adding 134 crore for continuing addition of unprocessed waste @ 13469.19 TPD, the total amount is rounded off to Rs. 500 crore. Thus, final amount of compensation under the two heads (solid and liquid waste) is assessed at Rs. 3500 crores which may be deposited by the State of West Bengal in a separate ring-fenced account within two months, to be operated as per directions of the Chief Secretary and utilised for restoration measures, including preventing discharge of untreated sewage and solid waste treatment/processing facilities, as per appropriate mechanism for planning and execution that may be evolved, within three months. If violations continue, liability to pay additional compensation may have to be considered. Compliance will be the responsibility of the Chief Secretary."*

67. In view of above, considering the statement about gap in sewage generation and treatment and also gap in solid waste management, we levy compensation of Rs. 4,000/- crores on the State on polluter pays principle for its failure in scientifically managing the liquid and solid waste in violation of mandate of law, particularly judgments of the Hon'ble Supreme Court and this Tribunal. The amount may be kept in a ring-fenced account within two months to be operated as per directions of the Chief Secretary only for waste management (liquid and solid) in the State in the light of above observations. The amount be utilized for setting up solid waste processing facilities, remediation of legacy waste and setting up of STPs and FSSTPs so there remains no gap. Better alternatives to utilize the wet waste for composting at appropriate locations be explored. The scale of expenditure for STPs may be reviewed in the light of realistic expenses involved in decentralized/traditional systems or otherwise.

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**Directions for further follow up**

68. We sum up our directions as under:

- i. The Chief Secretary, Bihar may take further remedial measures to ensure compliance of SWM Rules considering the statutory timelines to be sacrosanct as already directed by this Tribunal vide judgment dated 22.12.2016<sup>20</sup> (para 10). Similarly, the timelines for ensuring setting up of necessary sewage management systems have to be accepted as rigid timelines in view of judgment of the Hon'ble Supreme Court dated 22.02.2017<sup>21</sup> (para 6)
- ii. Ring-fenced amount of Rs. 4,000/- crores for solid and sewage management be set apart within two months and such funds be kept as "non-lapsable". (para 26 & 67)
- iii. Legacy waste at 115 ULBs as well as at other ongoing sites be remediated without further delay and quantify remediated legacy waste indicating that no legacy waste is remaining and reported in the next compliance report. (Para 30)
- iv. CPCB in consultation with some of the States PCBs and Municipal Corporations may work out environmentally safe methods/options for their use as directed in respect of State of UP (para 32).
- v. Plastic waste and construction and demolition waste processing plants be set up ensuring that bio-medical, hazardous and E-waste are not co-mingled and treated with solid waste (para 33).
- vi. Immediate efforts be made for ensuring connectivity with existing STPs and proposed STPs (para 34).
- vii. The issues relating to compliance of STPs with standards and utilization of treated sewage be monitored and looked into by centralised mechanism at State level. Instead of high costed STPs in small population towns/villages, oxidation ponds and other low cost options be preferred including modular STPs. Similarly, in-situ remediation projects be duly executed (para 47).
- viii. Chief Secretary may immediately set up orientation programme on regular basis at appropriate institutional level to deal with environmental issues at district level. The execution plans should not be held up in repeated tendering systems. (para 55).
- ix. As directed earlier in respect of State of UP, MoH&UA may review utilisation of capacities of STPs established and utilisation of treated sewage (para 62).

<sup>20</sup> (2016) SCC Online NGT 2981

<sup>21</sup> (2017) 5 SCC 326

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- x. As directed earlier in respect of State of UP, MoH&UA with Ministry of Agriculture and Ministry of Chemical and Fertilizer may maximize use of treated sewage and the compost and reviewing subsidy policy (para 62).
- xi. As directed earlier in respect of State of UP, Ministry of Power and Ministry of Non-Renewal Energy (MNRE) may hasten the process of setting up of waste to energy projects and lay down rolling plan (para 62).
- xii. Chief Secretary may set up a centralized single window mechanism for planning, capacity building and monitoring of waste management at the State level and District level (para 58) and;
- xiii. State level Monitoring Mechanism be set up under Chief Secretary and District level Monitoring Mechanism under District Magistrate for monthly review starting from 1<sup>st</sup> June, 2023 (para 64).
- xiv. The State may explore utilizing applicable policies for carbon credit by increasing its forest cover, utilizing treated sewage (para 44).
- xv. The compliance report to be filed may include progress achieved on solid and sewage management for all the ULBs and all the Gram Panchayats on individual basis with statistics.

69. Further, six monthly progress reports with verifiable progress which may include details with respect to each city, town and village in terms of quantity of sewage and solid waste generation, treatment and the gap may be filed by the Chief Secretary to the Registrar General of this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. Copies thereof may be furnished to the MoJS/NMCG, MoH&UA, CPHEEO (MoH&UA) and CPCB and also be placed on the website of the State Government.

A copy of this order be forwarded for compliance to the Chief Secretary, Bihar, Secretary, MoH&UA, MoEF&CC, GoI, Ministry of Power and Ministry of Non-Renewal Energy, National Mission for Clean Ganga, CPCB, Secretary, Ministry of Chemicals and Fertilizers, GoI, Ministry of Agriculture, GoI, CPHEEO of MoH&UA, GoI by e-mail.

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On report being filed with the Registrar General of this Tribunal, the same may be placed before the Bench, if found necessary.

If any grievance survives, it will be open to the aggrieved parties to take further remedies as per law.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

May 04, 2023  
Original Application No. 606/2018

## कार्यालय छपरा नगर निगम

पत्रांक :- ...22.02.2022/ छ0न0नि0

प्रेषक,

नगर आयुक्त,  
छपरा नगर निगम।

सेवा में,

जिला पदाधिकारी,  
सारण, छपरा।

छपरा, दिनांक- ...14.12.2020/ 2022

विषय :- माननीय NGT द्वारा पारित आदेश O.A No.-606/2018 दिनांक-14.12.2020 के अनुपालन में ठोस प्रबंधन नियमावली, 2016 के क्रियान्वयन के आलोक में ठोस एवं तरल अपशिष्ट प्रसंस्करण हेतु तथा Sanitary Landfill विकसित करने के लिए सरकारी भूमि की अनुपलब्धता की स्थिति में नगर निकायों द्वारा भूमि क्रय करने के संबंध में।

प्रसंग :- नगर विकास एवं आवास विभाग, बिहार पटना का पत्रांक-122 दिनांक-02.02.2022

महाशय,

उपर्युक्त विषयक सूचित करना है कि City Sanitation Action Plan तैयार करने हेतु दिनांक-11.11.2022 एवं 12.11.2022 को आयोजित कार्यशाला सह विभागीय समीक्षात्मक बैठक में प्रधान सचिव, नगर विकास एवं आवास विभाग, बिहार पटना द्वारा बताया गया कि दिनांक-20.11.2022 तक मुख्य सचिव महोदय के द्वारा SWM नियमावली 2016 में निहित प्रावधान के अनुसार उपयुक्त भूमि की उपलब्धता पर V.C के माध्यम से समीक्षा किये जाने का कार्यक्रम प्रस्तावित है।

उल्लेख्य है कि विषय-वस्तु एवं प्रासंगिक पत्र के कंडिका-04 में वर्णित है कि “इस प्रकार ठोस एवं तरल अपशिष्ट प्रसंस्करण, सेनिटरी लैंड फ़िल्ड साइट्स के लिए SWM नियमावली-2016 में निहित प्रावधान के अनुसार उपयुक्त भूमि की आवश्यकता संबंधी प्रतिवेदन कार्यपाकल पदाधिकारी से प्राप्त कर, सर्वप्रथम सरकारी भूमि की उपलब्धता को चिन्हित किया जाए, तथा सरकारी भूमि उपलब्ध नहीं होने की स्थिति में बाजार दर पर रैयती भूमि के क्रय हेतु विहित प्रक्रिया के अनुसार आवश्यक कार्रवाई की जाये ”

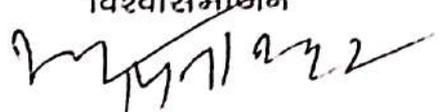
विदित हो कि वर्णित अनुपालन हेतु भूमि उपलब्ध कराने के निमित्त इस कार्यालय के पत्रांक-1307 दिनांक-13.06.2022 द्वारा अनुरोध किया गया है, जिसमें यह उल्लेख है कि छपरा नगर निगम को 15 किलोमीटर के दायरे में 10 एकड़ उपयुक्त भूमि उपलब्ध कराने हेतु संबंधित पदाधिकारी को निर्देश देने की कृपा की जाये।

इस संबंध में अवगत कराना है कि सरकारी भूमि यदि दो खण्डों में अलग-अलग स्थलों पर भी मिलती है तो नगर निगम छपरा को इस पर कोई आपत्ति नहीं होगी।

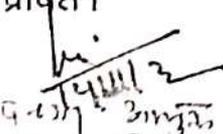
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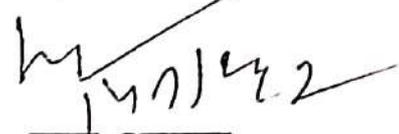
अतः अनुरोध है कि छपरा नगर निगम को 15 किलोमीटर के दायरे में 10 एकड़ भूमि एक ही जगह अथवा खण्ड-खण्ड में दो जगह भी यदि उपलब्ध है तो कृपया इसकी सूची भिजवाने की कृपा की जाये, ताकि दिनांक-20.11.2022 को होने वाली V.C के दरम्यान मुख्य सचिव महोदय, विहार, पटना को वस्तु-स्थिति से अवगत कराया जा सकें।

  
14/11/22  
उप-सचिव आयुक्त  
छपरा नगर निगम।

विश्वासभाजन  
  
नगर आयुक्त,  
छपरा नगर निगम।

ज्ञापांक-...../छ0न0नि0 छपरा/दिनांक...../2022  
प्रतिलिपि :- प्रधान सचिव, नगर विकास एवं आवास विभाग, विहार, पटना को सादर सूचनार्थ प्रेषित।

  
14/11/22  
उप-सचिव आयुक्त  
छपरा नगर निगम।

  
नगर आयुक्त,  
छपरा नगर निगम।

**Translated copy of Annexure-R/7**

OFFICE OF CHAPRA MUNICIPAL CORPORATION

Letter No. 2261 /Ch.Na.Ni.

From:-

The Municipal Commissioner,  
Chapra Municipal Corporation.

To,

The District Magistrate,  
Saran, Chapra.

Chapra, dated 14.11.2022

Sub:- Regarding purchase of land by Municipal Bodies in case of Non availability of government land for processing solid & Liquid Waste and for developing Sanitary landfill in the light of implementation of Waste Management Rules, 2016 in compliance with the order O.A. No.606/2018 dated 14.12.2020 passed by the Hon'ble N.G.T.

Context: Letter No.122 of Urban Development and Housing Department, Bihar, Patna dated 02.12.2022.

Sir,

Regarding the above subject it is to be informed that in the work shop cum-departmental review meeting organized on 11.11.2022 and 12.11.2022 for preparing the City Sanitation Action Plan, it was informed by the principal Secretary, Urban Development and Housing Department, Bihar, Patna that on 20.11.2022, a programme has been proposed to be reviewed through V.C. on the availability of suitable land by the Chief Secretary as per the provision contained in the S.W.M. Rules, 2016.

It is noteworthy that in the subject matter and clause-04 of the relevant letter, it is mentioned that "In this way, as per provision contained in the S.W.M. Rules, 2016, for solid and liquid waste processing, sanitary land, field sites, the report regarding the requirement of suitable land should be obtained from the Executive Officer and the first of all the availability of government land should be identified and in the event of non-availability of government land necessary action should be taken as per the prescribed procedure for purchasing Raiyti land as market rate.

It is to be noted that in order to make land available for the compliance mentioned above, a request has been made vide letter no. 1307 dated 13.06.2022 of this office, in which it is mentioned that kindly instruct the concerned officer to make available 10 acres of suitable land within a radius of 15 Kilometers to Chapra Municipal Corporation.

In this regard, it is to be informed that even if government land is available in two sections as different places, Chapra Municipal Corporation will have no objection to it.

Therefore, it is requested that if 10 acres of land is available to Chapra Municipal Corporation within a radius of 15 Kms. either at one place or in two places then please send its list, so that during V.C. to be held on 20.11.2022, the Chief Secretary, Bihar, Patna can be apprised of actual situation.

Yours,  
Sd/illegible  
Municipal Commissioner  
Chapra Municipal Corporation.

Memo No. 2261/Ch.Na.Ni., Chapra/ Dated 14.11.2022

Copy to:-Principal Secretary, Urban Development and Housing Department,  
Bihar, Patna for information.

Sd/illegible  
Municipal Commissioner  
Chapra Municipal Corporation

छपरा नगर नगरपालिका

आयुक्त कार्यालय, सारण प्रमण्डल, छपरा

संख्या:-07-03/2023...2700 छपरा, दिनांक 30/11/2023

01  
सारण, छपरा

1X2

ठासेजापार,  
बिहार (सेवा एवं हफ्तवारी),  
गीरमन्द, पटना।

विषय :- सारण जिल्लान्तर्गत आगौर गंगल के गीना-अरना, पाना नं०-269 के गन्तार्गत खाता सं०-02, खेसरा सं०-07 में एकका-5.00 (पाँच) एकड़ बकारत गोकरीदार यो ठेकेदार यो नरसैतकीदार, भूमि को नगर निगम, छपरा को लिए गेता एवं तस अपशिष्ट प्रसंस्करण (SWM) के निगमण हेतु नगर विकास एवं आवास विभाग, बिहार, पटना को निःशुल्क गन्तार्थिभागीय मू-हस्तांतरण की स्वीकृति।

आदेस :- स्वीकृता।

2. हस्तांतरित भूमि का विवरण:-

अंचल	मौजा	पाना नं०	खाता सं०	खेसरा सं०	एकका
अमनौर	अरना	269	02	07	5.00 एकड़

3. स्वीकृति इस शर्त के साथ दी जाती है, कि जिस प्रयोजन हेतु भूमि दी जा रही है, उसमें उसको उपयोगिता नही रहने पर भूमि स्वतः राजस्व एवं भूमि सुधार विभाग, बिहार, पटना को लौट जाएगी।

4. अन्य शर्तें राजस्व एवं भूमि सुधार विभाग, बिहार, पटना द्वारा समय-समय पर निर्गत परिपत्रों के तहत लागू मान्य होंगी।  
(आयुक्त, सारण प्रमण्डल, छपरा का आदेस सं०-07-03/2023, दिनांक 28.11.2023)

आयुक्त के सचिव  
सारण प्रमण्डल, छपरा।

जापांक:- 2700 / छपरा, दिनांक 30/11/2023

प्रतिलिपि:-समाहर्ता, सारण, छपरा को अपिलेख संख्या-01/2023-24 मूल में संलग्न कर अग्रंतर कार्रवाई हेतु प्रेषित।

आयुक्त के सचिव  
सारण प्रमण्डल, छपरा।

जापांक:- 2700 / छपरा, दिनांक 30/11/2023

प्रतिलिपि:-अपर मुख्य सचिव, राजस्व एवं भूमि सुधार विभाग, बिहार, पटना/ प्रधान सचिव, नगर विकास एवं आवास विभाग, बिहार, पटना को सूचनार्थ एवं आवस्यक कार्रवाई हेतु प्रेषित।

आयुक्त के सचिव  
सारण प्रमण्डल, छपरा।

Translated copy of Annexure-R/8

OFFICE OF COMMISSIONER, SARAN DIVISION, CHAPRA  
File No.07-03/2023- 2700 Chapra, Dated 30.11.2023

To,

The Accountant General,  
Bihar(A&E)  
Birchand Patel, Patna.

Sub:- Approval of free Non Departmental land transferred to the Rural Development and Housing Department, Bihar, Patna for construction of Solid Waste & Liquid Waste disposal (SWM) for the Municipal Corporation under Saran District at Amnaur Anchal, Mauza-Arna, Thana No. 269, Khata No.02, Khesra No.07, Area 05 acres Bakast free of cost

Order- Accepted.

2. Details of transferred land

Anchal	Mauza	Thana No.	Khata No.	Khesra No.	Area
Amnaur	Arna	269	02	07	05.00acre

3. Approval is given with the condition that if the land is not useful for the purpose for which it was being acquired, it will automatically revered to the Revenue and Land Reforms Department, Bihar, Patna.

4. Other conditions will be applicable as per circulars issued from time to time by Revenue and Land Reforms Department, Bihar, Patna

(Order of Commissioner, Saran Division File No.07-03/2023 Dated 28.11.2023

Sd/ illegible

Secretary to the Commissioner  
Saran Division, Chapra

Memo No. 2700/ Chapra, dated 30.11.2023

Copy to:-

The Collector, Saran, Chapra, Record No.01/2023-24 attached to the original and sent for further action.

Sd/ illegible

Secretary to the Commissioner  
Saran Division, Chapra

Memo No. 2700/ Chapra, dated 30.11.2023

Copy to:-

The Additional Chief Secretary, Revenue and Land Reforms Department, Bihar, Patna/Principal Secretary, Urban Development and Housing Department, Bihar Patna for information and necessary action.

Sd/ illegible

Secretary to the Commissioner  
Saran Division, Chapra

सुमित कुमार,  
नगर आयुक्त, छपरा

उपरोक्त कार्य

से०  
निगम

छपरा नगर निगम



Sumit Kumar, I.A.S.  
Municipal Commissioner,  
Chapra

E-mail ID : ulbchapranagarnigam@gmail.com

पत्रांक 767/छ0न0नि0

प्रेषित,

श्री राजु कुमार तिवारी,  
टेकनिवास, कचनार  
रिविलगंज, सारण।

विषय :-

NIT NO-14/2023-24 का गुप सं०-01 Construction of Boundary Wall & Approach Road In Chapra Nagar Nigam Landfill Site At Mauja Arna, Near Katsa Bazar, Amnaur, Saran, Chapra का कार्यदिश।

छपरा/दिनांक 13/03/2024

- उपरोक्त विषय सूचित करना है कि विषयांकित कार्य आपको ई-टेंडरिंग की प्रक्रिया से आवंटित है। अतएव निम्न शर्तों के अधीन कार्यदिश निर्गत किया जा रहा है।
- (1) कार्य आवंटन की तिथि 13.03.2024 होगी, एवं कार्य समाप्ति की अवधि तीन माह होगी।
  - (2) उक्त कार्य का एकरारनामा की राशि 9733002.00 है।
  - (3) बूटि सुधार अवधि कार्य समाप्ति के तीन वर्षों की होगी, इसके लिये कोई अतिरिक्त भुगतान देय नहीं होगा।
  - (4) कार्य प्रारंभ करने के पूर्व अधोहस्ताक्षरी एवं सम्बंधित अभियंता को सूचित करना आवश्यक होगा।
  - (5) कार्य में लगने वाले सामग्रियों की गुणवत्ता के जाँच हो जाने के उपरान्त ही सामग्रियों का उपयोग कार्य में किया जाए।
  - (6) कार्य को निर्धारित समय-सीमा के अंदर पूर्ण करना होगा। निर्धारित समय-सीमा के अंदर कार्य पूर्ण नहीं करने की स्थिति में नियमानुसार राशि की कटौती कर अग्रतर कार्रवाई की जाएगी।
  - (7) कार्य का भुगतान उपलब्ध आवंटन के अंतर्गत किया जायेगा। विलम्ब के लिये किसी प्रकार का दावा मान्य नहीं होगा।
  - (8) कार्य के प्रारंभ होने के पूर्व, कार्य अवधि तथा कार्य समाप्ति के पश्चात् का फोटोग्राफ कार्यालय में जमा करना होगा।
  - (9) संवेदक को कार्य के प्रारंभ में योजना के पूर्ण विवरण का सूचना पट्ट लगाना अनिवार्य होगा।
  - (10) प्रतिदिन की जाने वाली कार्य की सूचना तकनीकी पदाधिकारी को दें, ताकि पर्यवेक्षण किया जा सके।
  - (11) पी.सी.सी एवं आर.सी.सी. सम्बन्धी अन्य कार्यों सहित इलाई हेतु तकनीकी पदाधिकारी से समय निर्धारित कराने के पश्चात् ही इलाई आदि कार्य करावें।
  - (12) योजना का सम्पूर्ण कार्य प्राक्कलन की विशिष्टियों एवं श्री अभय कुमार, कनीय अभियंता, प्रतिनियुक्त सहायक अभियंता, छपरा नगर निगम एवं कार्यपालक अभियंता, नगर विकास प्रमण्डल-01, छपरा, सारण के तकनीकी पर्यवेक्षण में पूर्ण करेंगे।

नगर आयुक्त,  
छपरा नगर निगम।

पत्रांक 767/छ0न0नि0 छपरा/दिनांक 13/03/2024  
कार्यपालक अभियंता, नगर विकास प्रमण्डल-1, सहायक अभियंता, न0वि0प्र0-1 एवं श्री अभय कुमार, कनीय अभियंता, छपरा नगर निगम को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

नगर आयुक्त,  
छपरा नगर निगम।

**Translated copy of Annexure-R/9**

Sumit Kumar, I.A.S. Chapra Municipal Corporation Sumit Kumar, I.A.S.  
Municipal Commissioner, Municipal Commissioner,  
Chapra Municipal Corporation Chapra Municipal Corporation

To,

Sri Raju Kumar Tiwary,  
Tekeniwas, Kachnar,  
Revilganj, Saran.

Chapra, dated 13.3.2024

Sub:- Working direction of Group No.1 construction of Boundary wall and approach road in Chapra Nagar Nigam Landfill Site at Mauza-Arna, near Katsa Bazar, Amnaur, Saran, Chapra of N.I.T. No. 14/2023-24.

The above subject is to inform you that the subject work is available for purchase through e-tendering process. The work order is being issued under the following conditions:-

- (1) The Date of allotment of work will be 13.3.2024 and the completion period of the work will be 3 months.
- (2) The amount of agreement for the said work is Rs.9733002.00
- (3) The defect rectification period will be three years from the date of completion of work, not extra payment will be payable for this.
- (4) Before starting the work it is necessary to inform the undersigned and the concerned Engineer
- (5) After quality of materials used in the work is improved comparable materials should be used for the work.
- (6) The work must be completed within the stipulated time limit, in case the work is not completed within stipulated time limit additional action will be taken by deducting the amount as per Rules.
- (7) Payment for the work shall be made within the available allocation. No claim for merger shall be entertained.
- (8) Before starting of the work photocopies of work period and completion certificate must be submitted to the office.
- (9) At the start of work the contractor have to right down the full details of the plan.
- (10) The work to be done on a daily reported to the technical officer, so that supervision can be done.
- (11) P.C.C. and R.C.C. related get work done only after getting the time fixed from the technical officer for the work along with other works.
- (12) The entire work of the scheme will be completed as per specification of the Estimate and under technical supervision of Sri Abhay Kumar, Junior

Engineer deputed Assistant Engineer and Executive Engineer, Urban  
Development Division-01, Chapra Saran

Sd/ illegible  
Municipal Commissioner  
Chapra Municipal Corporation

Memo No. 767/Cha.Na.Ni. Chapra/ dated 13.03.2024

Copy- sent to Executive Engineer, Urban Development Division-01, Assistant  
Engineer, Nagar Vikas Pramandal-01 and Sri Abhay Kumar, Junior Engineer,  
Chapra Nagar Nigam for information and necessary action.

Sd/ illegible  
Municipal Commissioner  
Chapra Municipal Corporation